

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 799 OF 2023**

**IN THE MATTER OF:**

RITISHA GOND

....APPLICANT

VERSUS

UNION OF INDIA &amp; ORS

....RESPONDENTS

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FILED BY:

*Utkarsh Sharma**Sharad*

[UTKARSH SHARMA] [SHARAD CHAUHAN]  
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Dated: 29.08.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 799 OF 2023**

**IN THE MATTER OF:**

RITISHA GOND

....APPLICANT

VERSUS

UNION OF INDIA & ORS

....RESPONDENTS

**RESPONSE TO JOINT COMMITTEE REPORT DATED  
13.05.2024 ON BEHALF OF RESPONDENT NOS 17 AND  
19 WITH AFFIDAVIT**

**MOST RESPECTFULLY SHOWETH:**

1. That the present Response to the Joint Committee Report dated 13.05.2024 is being filed on behalf of Respondent Nos. 17 and 19, with Respondent No. 17 being M/s Baba Khatu Industries, represented through its Partner Mr. Rajeev Kumar Sharma, and Respondent No. 19 being Mr. Suresh Chandra Giri.
2. That it is submitted that the Answering Respondents are working after procuring all requisite permissions and clearances and have taken care to undertake their mining operations with utmost responsibility. The relevant facts

pertaining to the respective mining leases of the Answering Respondents, along with the response to the contents of the Joint Committee Report dated 13.05.2024, are being stated separately for the sake of clarity and convenience of this Hon'ble Tribunal.

**RESPONDENT NO. 17**

3. That Respondent No. 17 was granted a mining lease [for Dolostone mining] in respect of land measuring 1.80 Hectares, contained in Khasra Nos. 4478 Cha at Village Billi Markundi, Tehsil Obra, District Sonbhadra. The mining lease was granted for a period of ten years from 19.07.2022 to 18.07.2032.

A true copy of Mining Lease Deed, granted in favour of Respondent No. 17, is annexed and marked as **Annexure R-1.**

4. That the Environmental Clearance was issued in respect of the mine of Respondent No. 17 on 01.07.2022. After the issuance of the Environmental Clearance, it took substantial time for Respondent No. 17 to clear the water from the pits which were present on its mining site, due to the mining activity which had been undertaken on the same mining site earlier, in lieu of mining leases granted by the State on the same mining site. It was only after

clearing the water that the mining activity could commence

A true copy of Environmental Clearance dated 01.07.2022, granted in favour of Respondent No. 17, is annexed and marked as **Annexure R-2**.

5. That it is pertinent to mention that the block of land, over which mining lease has been granted to Respondent No. 17, was carved out by the State authorities, with Respondent No. 17 not being involved in the said process in any manner, with No Objection Certificates having also been obtained by the authorities from the Divisional Forest Officer, Obra Forest Division, Sonbhadra as well as from the Divisional Forest Officer, Kaimur Wildlife Sanctuary Division. Since a detailed survey had been done by the State Government before carving out the block and NOC's had been obtained from the concerned authorities, there is no question of the block of land, over which lease has been granted to Respondent No. 17, being within the forest land or within the Eco Sensitive Zone of the Kaimur Wildlife Sanctuary. The said fact has also been endorsed by the Joint Committee in its report.

True copies of No Objection Certificates, granted by the forest officials in respect of land over which lease has

been granted to Respondent No. 17, are annexed and marked as **Annexure R-3 [Colly]**.

6. That it is respectfully submitted that neither at the time of obtaining the Environmental Clearance nor at the time of registration of the mining lease was Respondent No. 17 ever informed of the requirement of obtaining a Consent to Operate from the Uttar Pradesh Pollution Control Board. The Respondent No. 17 does not wish to offer any justification or excuse for not having obtained a CTO before commencing its mining operations but wants to project the factual scenario operating in the State of Uttar Pradesh with regard to the mining leases, wherein till recently, a predominant majority of the mining leases for sand mining and for minor minerals were operating without a Consent to Operate issued by the UPPCB and the fault for the same lay squarely with the authorities and in the systemic process which is adopted during the course of registration of a mining lease.
7. That after the grant of mining lease and before its registration, various permissions and clearances from several departments are taken by a leaseholder and at each step, explicit directions are given as to which are the permissions which are required for a leaseholder to commence and continue its operations. However, at no

point of time are the leaseholders ever directed or told or advised that they are required to get a Consent to Operate from the UPPCB. Perhaps the reason for the same is that the widespread belief held by everyone, including the authorities at large, is that the Environmental Clearance is a sufficient safeguard to ensure the compliance of environmental norms and preserve and protect the environment. A perusal of the Environmental Clearance granted to the Answering Respondent shall also reveal that the clauses contained therein are sufficient in nature and character to incorporate the environmental safeguards sought to be achieved by the Consent to Operate.

8. That Respondent No. 17 has always operated its lease in a responsible manner, conforming to all the conditions stipulated in the EC and mining lease granted to it. The proprietor of Respondent No. 17 is a small businessman and a layman without any knowledge of law, who has always been conscious to apply for and obtain all the permissions which were required in order to commence the mining operations. Respondent No. 17 has scrupulously adhered to all the steps which it was advised to take by the authorities in order to get its mining lease registered and carry on its mining

operations and has never shied away from complying with the legal provisions and obtaining any permission which may be required by it.

9. That as indicated earlier, Respondent No. 17 was never directed or advised to get a Consent to Operate from the UPPCB or by any other department at any time before the commencement of its mining lease and only came to know of the said requirement after its mining operations had already been running for sometime. Being a responsible law-abiding entity, Respondent No. 17 immediately applied for the said permission with the UPPCB and after submission of the requisite documents, the CTO was granted in favour of the Respondent No. 17 on 24.06.2024.

A true copy of Consent to Operate issued in favour of Respondent No. 17 is annexed and marked as **Annexure R-4.**

10. That Respondent has also got the requisite permissions from the Directorate General of Mines Safety, with the said permissions being issued in favour of Respondent No. 17 on 04.11.2022 and 27.02.2023.

True copies of permissions granted to Respondent No. 17 by DGMS are annexed and marked as **Annexure R-5** **[Colly]**.

11. Respondent No. 17 now craves the liberty of this Hon'ble Tribunal to give a point-wise response with regard to the observations made in respect of the mining lease of Respondent No. 17 in the report of the Joint Committee. Firstly, with regard to the aspect of Respondent No. 17 operating without a valid CTO, the said aspect has already been dealt with in the preceding paragraphs and the contents thereof are not being repeated for the sake of brevity. Secondly, with regard to the aspect of plantation, it is submitted that despite repeated efforts, sustenance of plants has not been possible around the periphery of the lease area due to the terrain at the mining site being rocky and devoid of soil and thus incapable of supporting any plantation. In lieu thereof, Respondent No. 17 has undertaken plantation at the nearby villages at regular intervals.

12. That thirdly, with regard to the dust suppression mechanism, Respondent No. 17 employs the use of sprinkler mounted water tankers for the said purpose and the said information was also provided to the Joint Committee by the representative of Respondent No. 17 at

the time of inspection. Fourthly, with regard to the installation of weighing bridge and erection of pillars, it is submitted that that due to blasting activity, the pillars at the mining site and the weighing bridge end up getting damaged. Although the pillars are repaired/replaced at regular intervals, the same exercise being undertaken in relation to the weighing bridge will prove extremely cumbersome and impractical. Hence, as is the practice adopted by nearly all the mining leaseholders, the weighing bridge has been installed by Respondent No. 17 at the crushing unit situated near the mining site, since the MM-11 is also issued by the Mining Department after the boulders are crushed into gitti and it is the said gitti which is to be weighed at the weighing bridge for the purpose of issuance of MM-11, with the said exercise being undertaken under the supervision of the mining department.

13. That fifthly, as was pointed out to the representatives of the Joint Committee, there are certain pits present near the mining site of Respondent No. 17 but the same have been in existence since a long time and were created due to the mining activity undertaken during the subsistence of the earlier mining leases granted in and around the lease area of Respondent No. 17, the details of which can

be provided by the mining department to this Hon'ble Tribunal. Sixthly, as mentioned earlier, it has been categorically stated in the report of the Joint Committee that the area of the mining lease of Respondent No. 17 is situated outside the buffer zone of the reserved forest and there is no allegation against Respondent No. 17 of having violated any forest laws.

**RESPONDENT NO. 19**

14. That Respondent No. 19 was granted a mining lease [for Dolostone mining] in respect of land measuring 1.87 Acres, contained in Khasra Nos. 7407 Ka at Village Billi Markundi, Tehsil Obra, District Sonbhadra. The mining lease was granted for a period of ten years from 24.07.2015 to 23.07.2025. The Environmental Clearance was issued in respect of the mine of Respondent No. 19 on 10.11.2014.

A true copy of Mining Lease Deed, granted in favour of Respondent No. 19, is annexed and marked as **Annexure R-6.**

A true copy of Environmental Clearance dated 10.11.2014, granted in favour of Respondent No. 19, is annexed and marked as **Annexure R-7.**

15. That it is pertinent to mention that the block of land, over which mining lease has been granted to Respondent No. 19, was carved out by the State authorities, with Respondent No. 19 not being involved in the said process in any manner, with No Objection Certificate having also been obtained by the authorities from the Divisional Forest Officer, Obra Forest Division, Sonbhadra. Since a detailed survey had been done by the State Government before carving out the block and NOC had been obtained from the concerned authorities, there was no occasion for Respondent No. 19 to have any doubts as to whether the block of land, over which lease has been granted to Respondent No. 19, lies within the forest land or within the Eco Sensitive Zone of the Kaimur Wildlife Sanctuary.

True copy of No Objection Certificate, granted by the forest officials in respect of land over which lease has been granted to Respondent No. 19, is annexed and marked as **Annexure R-8.**

16. That after the issuance of the Environmental Clearance and registration of the lease deed, it took substantial time for Respondent No. 19 to clear the water from the pits which were present on its mining site, due to the mining activity which had been undertaken on the same mining site earlier, in lieu of mining leases granted

earlier by the State on the same mining site. When Respondent No. 19 was about to commence its mining activities, an order dated 06.04.2016 was passed by the Hon'ble High Court of Judicature at Allahabad in Public Interest Litigation (PIL), restraining the Respondent No. 19 from undertaking any mining activity in relation to its lease deed dated 24.07.2015, on the ground that there is a suspicion that the lease area of Respondent No. 19 is within hundred meters of a reserved forest. The said stay order continued till 05.12.2019, when the Writ Petition was dismissed with costs by the Hon'ble High Court.

True copies of orders dated 06.04.2016 and 05.12.2019, passed by the Hon'ble High Court of Judicature at Allahabad in PIL No. 11225/2016 are annexed and marked as **Annexure R-9 [Colly]**.

17. That post the vacation of stay imposed by the Hon'ble High Court, the authorities in the State of Uttar Pradesh undertook a massive exercise, pursuant to directions passed by the Hon'ble Supreme Court, to earmark the boundaries of the reserved forest and issue the notification under Section 20 of the Indian Forest Act, in relation to lands with respect to which notifications under Section 4 of the Indian Forest Act had been issued by the State long back during the period from 1969 to 1972. Post

the issuance of the Notifications under Section 4, covering an area of around 7.89 lakh acres in Tehsils Dudhi and Robertsganj of District Sonbhadra [District Mirzapur at that time], large parts of land covered under the said notifications had also been excluded from the purview of Section 4 in the settlement proceedings undertaken in compliance of the orders passed by the Hon'ble Supreme Court in the case of Banwasi Seva Ashram vs State of U.P. & Ors [Writ Petition (Crl) No. 1061/1982] but since no final notification under Section 20 had been issued, a lot of confusion was prevailing on the ground with respect to the actual boundaries of the reserved forest. The said confusion was cleared only post the issuance of the Notification under Section 20 of the Forest Act by the State on 15.06.2020, where it emerged that a part of the lease area of Respondent No. 19 is falling within the buffer zone of 100 meters from the boundary of the reserved forest.

18. That thereafter, the lease area of Respondent No. 19 was truncated from 1.87 acres to 0.40 acres, the same being the area not falling within the buffer zone of the boundary of the reserved forest, with permission in this regard being issued to Respondent No. 19 on 07.09.2020. Subsequently, Respondent No. 19 was directed to prepare

a revised mining plan by the mining department and thereafter obtain the Consent to Operate from the UPPCB. After preparing the mining plan, the CTO was obtained by Respondent No. 19 on 11.02.2022. It was only post the grant of the CTO that Respondent No. 19 commenced its mining operations.

A true copy of letter dated 07.09.2020, addressed to Respondent No. 19 by the District Magistrate, Sonbhadra, is annexed and marked as **Annexure R-10.**

A true copy of Consent to Operate issued in favour of Respondent No. 19 is annexed and marked as **Annexure R-11.**

19. That Respondent No. 19 has also obtained the permission from Director General of Mines Safety [DGMS], with the said permission was issued in favour of Respondent No. 19 on 12.01.2022.

A true copy of permission issued in favour of Respondent No. 19 by DGMS is annexed and marked as **Annexure R-12.**

20. That Respondent No. 19 now craves the liberty of this Hon'ble Tribunal to give a point-wise response with regard to the observations made in respect of the mining

lease of Respondent No. 19 in the report of the Joint Committee. Firstly, with regard to the aspect of plantation, it is submitted that despite repeated efforts, sustenance of plants has not been possible around the periphery of the lease area due to the terrain at the mining site being rocky and devoid of soil and thus incapable of supporting any plantation. In lieu thereof, Respondent No. 17 has undertaken plantation at the nearby villages at regular intervals. Two such receipts of the amount paid by Respondent No. 17 to the Obra Forest Department in the years 2023 and 2024, are being attached for reference.

True copies of receipts of payment made by Respondent No. 19 to the Forest Department for plantation are annexed and marked as **Annexure R-13 [Colly]**.

21. That secondly, with regard to the dust suppression mechanism, Respondent No. 19 employs the use of sprinkler mounted water tankers for the said purpose and the said information was also provided to the Joint Committee by the representative of Respondent No. 19 at the time of inspection. Thirdly, with regard to the installation of weighing bridge and erection of pillars, it is submitted that that due to blasting activity, the pillars at the mining site and the weighing bridge end up getting

damaged. Although the pillars are repaired/replaced at regular intervals, the same exercise being undertaken in relation to the weighing bridge will prove extremely cumbersome and impractical. Hence, as is the practice adopted by nearly all the mining leaseholders, the weighing bridge has been installed by Respondent No. 19 at the crushing unit situated near the mining site, since the MM-11 is also issued by the Mining Department after the boulders are crushed into gitti and it is the said gitti which is to be weighed at the weighing bridge for the purpose of issuance of MM-11, with the said exercise being undertaken under the supervision of the mining department.

22. That fourthly, as was pointed out to the representatives of the Joint Committee, there are certain pits present near the mining site of Respondent No. 19 but the same have been in existence since a long time and were created due to the mining activity undertaken during the subsistence of the earlier mining leases granted in and around the lease area of Respondent No. 19, the details of which can be provided by the mining department to this Hon'ble Tribunal. Fifthly, it has been categorically stated in the report of the Joint Committee that the area of the mining lease of Respondent No. 19 is

situated outside the buffer zone of the reserved forest and there is no allegation against Respondent No. 19 of having violated any forest laws.

23. That thus, it is clear from the above submissions that Respondent Nos. 17 and 19 are operating their mines with all necessary permissions and clearances. In such circumstances, it is respectfully prayed that there is no cause or reason for imposition of any penalty/ environmental compensation on Respondent Nos. 17 and 19 and the Original Application may kindly be dismissed, qua Respondent Nos. 17 and 19.

**FILED BY**

*Utkarsh Sharma*

*Sharad*

**[UTKARSH SHARMA] [SHARAD CHAUHAN]**

**ADVOCATES**

**139, SETALVAD BLOCK, LAWYERS' CHAMBERS,  
SUPREME COURT, NEW DELHI-110001.**

**PLACE: NEW DELHI**

**DATE: 29.08.2024**

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, SITTING AT NEW DELHI****ORIGINAL APPLICATION NO. 799 of 2023****IN THE MATTER OF :**

RITISHA GOND D/O GOPAL GOND .....APPLICANT

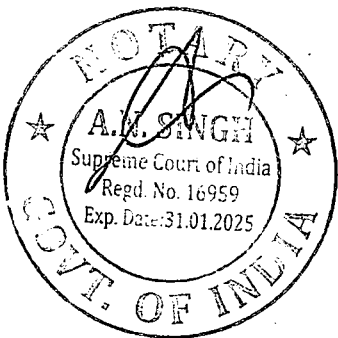
VERSUS

U.O.I &amp; ORS. ....RESPONDENTS

**AFFIDAVIT**

I, Rajeev Kumar Sharma, aged about 54 years, S/o Shri. Jitendra Sharma, R/o 33, 59, Chakrapuri, Paper Mill Colony, near Metro City, Nishatganj, Mahanagar, Lucknow, Uttar Pradesh-226006, prop. M/s Baba Khatu Industries, presently at New Delhi, do hereby solemnly affirm and state as under:

1. That I am Respondent No. 17 in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and is competent to swear this affidavit.
2. That I have read and understood the contents of the Reply, hence swearing the present affidavit.
3. I state that the contents of the above Reply which has been drafted under my instructions and the contents are true and correct to the best of my knowledge and belief and the record available with my office, and the same is read over to me in my vernacular and no part of it is false and nothing material have been concealed therefrom..



राजीव कुमार शर्मा  
DEPONENT

**VERIFICATION**

I the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief and the record available with my office. No part of it is false and nothing material has been concealed therefrom.

29 AUG 2024

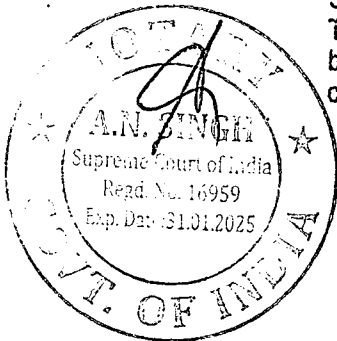
Verified at Gonda, Uttar Pradesh on the 29th day of

August, 2024.

I Identify the deponent who has Signed/Put T.I. in my presence

Certified that the above Named Deponent identify by Shri/Smt. Sharad Chauhan  
Solemnly affirmed before me at Delhi  
S. No. 1180  
The contents of the affidavit which have been read & explained to me are true and correct  
Notary

राजीव कुमार शर्मा  
DEPONENT



**THROUGH,**

UTKARSH SHARMA, SHARAD CHAUHAN  
ADVOCATES

ATTESTED

A.N. Singh, Adv.  
Notary Public  
Govt. of India, New Delhi

29 AUG 2024

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, SITTING AT NEW DELHI**  
**ORIGINAL APPLICATION NO. 799 of 2023**

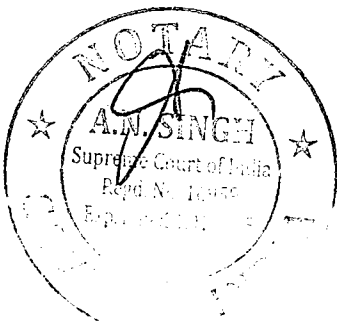
**IN THE MATTER OF :**

RITISHA GOND D/O GOPAL GOND .....APPLICANT  
VERSUS  
U.O.I & ORS. ....RESPONDENTS

**AFFIDAVIT**

I, Suresh Chandra Giri, aged about 98 years, S/o Shri. Keshav Giri, R/o House no. 79, Agarwal Toli, Ward No. 01, Mohammadabad, Ghazipur, Uttar Pradesh-233227, presently at New Delhi, do hereby solemnly affirm and state as under:

1. That I am Respondent No. 19 in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and is competent to swear this affidavit.
2. That I have read and understood the contents of the Reply, hence swearing the present affidavit.
3. I state that the contents of the above Reply which has been drafted under my instructions and the contents are true and correct to the best of my knowledge and belief and the same is read over to me in my vernacular and no part of it is false and nothing material have been concealed therefrom..



*S.C. J.*

DEPONENT

**VERIFICATION**

I the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

**29 AUG 2024**

Verified at Gonda, Uttar Pradesh on the 29th day of August, 2024.

I Identify the deponent who has Signed/Put. T.I. In my presence

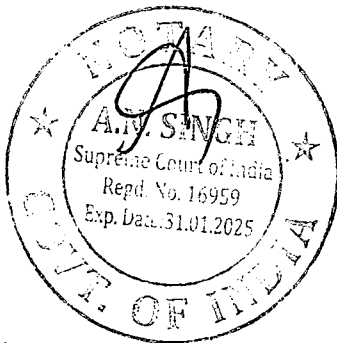
*S.C. J.*

DEPONENT

**THROUGH,**

UTKARSH SHARMA, SHARAD CHAUHAN

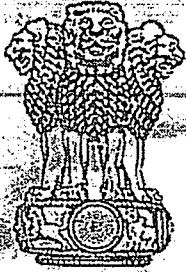
ADVOCATES



Certified that the above Named Deponent identify by Shri/Smt. *Sharad Chauhan Adv* Solemnly affirmed before me at Delhi S No. *186* The contents of the affidavit which have been read & explained to me are true and correct. Notary

**ATTESTED**  
*A.N. Singh Adv*  
Notary Public  
Govt. of India, New Delhi

**29 AUG 2024**



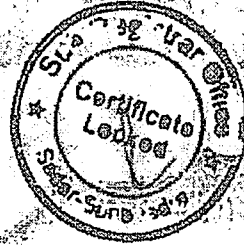
सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

Signature: *[Signature]*  
 A.C.C. Name - Sanjay Jain  
 A.C.C. Code - UP14757204  
 A.C.C. Address - Bhabha Cinema,  
 Civil Lines, Ferozpur, Sonbhadra  
 Mobile No. - 9316481488  
 License No. - 118

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Certificate No.	: IN-UP40481345238359U
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Purchased by	: BABA KHATU INDUSTRIES PARTNER RAJEEV KUMAR SHARMA
Description of Document	: Article 35 Lease
Property Description	: ARAZI NO 4478 - CHHA RAKBA 1.800 HECTARE, GRAM BILLI MARKUNDI, TEHSIL OBRA, DISTT SONBHADRA
Consideration Price (Rs.)	:
First Party	: DIST MAGISTRATE SONBHADRA BEHALF OF GOVERNOR OF UP
Second Party	: BABA KHATU INDUSTRIES PARTNER RAJEEV KUMAR SHARMA
Stamp Duty Paid By	: BABA KHATU INDUSTRIES PARTNER RAJEEV KUMAR SHARMA
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प्रपत्र-एम.एम. 6  
(नियम 29)

*[Signature]*

राजीव कुमार शर्मा

ई-निविदा सह ई-नीलाम पट्टे का प्रपत्र

यह अनुबंध आज दिनांक 19/07/2022 को उत्तर प्रदेश के राज्यपाल (जिन्हें देवी

.....2...

की ना परवीन-

*[Signature]*  
ज्येष्ठ खान, अधिकारी  
सोनभद्र

*[Signature]*  
अपर जिलाधिकारी (वि०/स०)  
प्रभारी जिलाधिकारी (जनित)  
सोनभद्र

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जिलाधिकारी  
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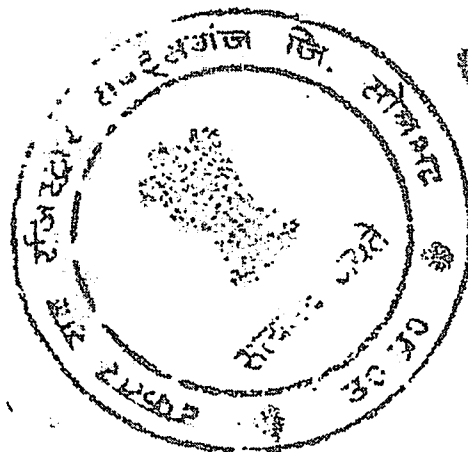
BABA KHATU INDUSTRIES PARTNER RAJEEV KUMAR SHARMA ARAZI NO 4478 - CHHA RAKBA 1.800 HECTARE, GRAM BILLI MARKUNDI, TEHSIL OBRA, DISTT SONBHADRA



श्री गुरुदेव



श्री गुरुदेव





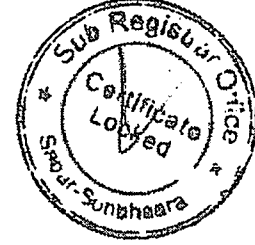
सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

Signature: Sanskar Jain  
 A.C.C. Name - Sanskar Jain  
 A.C.C. Code - UP14757204  
 A.C.C. Address - Badhauli Chauraha,  
 Civil Lines, Robertsganj-Sonbhadra  
 Mobile No. - 9315451488  
 License No. - 119

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Certificate No. : IN-UP40474913424368U  
 Certificate Issued Date : 12-Jul-2022 06:08 PM  
 Account Reference : NEWIMPACC (SV)/ up14757204/ ROBERTSGANJ SADAR/ UP-SNB  
 Unique Doc. Reference : SUBIN-UPUP1475720473074837556196U  
 Purchased by : BABA KHATU INDUSTRIES PARTNER RAJEEV KUMAR SHARMA  
 Description of Document : Article 35 Lease  
 Property Description : ARAZI NO 4478 CHA, RAKBA 1.800 HECTARE, GRAM BILLI  
 MARKUNDI, TEHSIL OBRA, DISTT SONBHADRA  
 Consideration Price (Rs.) :  
 First Party : DIST MAGISTRATE SONBHADRA BEHALF OF GOVERNOR OF  
 UP  
 Second Party : BABA KHATU INDUSTRIES PARTNER RAJEEV KUMAR SHARMA  
 Stamp Duty Paid By : BABA KHATU INDUSTRIES PARTNER RAJEEV KUMAR SHARMA  
 Stamp Duty Amount (Rs.) : 100  
 (One Hundred only)



Please write or type below this line

(2)

आगे 'राज्य सरकार' कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी (यदि अभिहस्तांकितों भी समझे जायेंगे), और

एक पक्ष

....3....

ज्येष्ठ खान अधिकारी अपर जिलाधिकारी (वि०/प०)/  
 सोनभद्र प्रमोदरी अधिकारी (खनिज)  
 सोनभद्र

जिलाधिकारी  
 सोनभद्र

आवेदन सं०: 202201005009559

## घटा अनुबंध विलेख

वही सं०: 1

रजिस्ट्रेशन सं०: 7714

वर्ष: 2022

प्रतिफल- 654336000 स्टाम्प शुल्क- 26173440 बाजारी मूल्य - 0 पंजीकरण शुल्क - 6543360 प्रतिलिपिकरण शुल्क - 80 योग : 6543440

श्री राजीव कुमार शर्मा,  
पुत्र श्री जितेन्द्र शर्मा  
व्यवसाय : व्यापार  
निवासी: निवासी 59 चकरपुरी पेपर मिल कालोनी नियर मेट्रो सिटी निशातगंज, महानगर लखनऊ

राजीव कुमार शर्मा

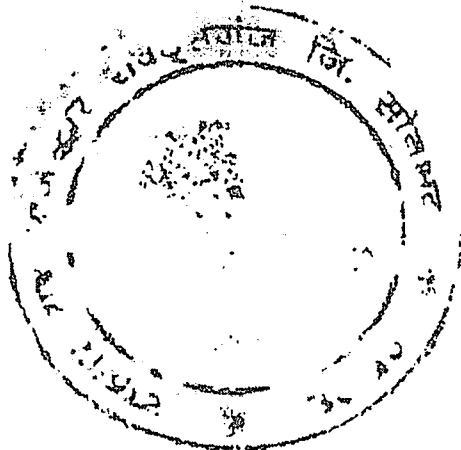


ने यह लेखपत्र इस कार्यालय में दिनांक 20/07/2022 एवं 04:29:18 PM बजे  
निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अजय धरमराज सिंह  
उप निबंधक : सदर  
सोनभद्र  
20/07/2022  
सिद्धार्थ सिंह  
निबंधक लिपिक  
20/07/2022

प्रिंट करें



(3)

मै0 बाबा खाटू इण्डस्ट्रीज पता-वार्ड नं0-3, प्रीतनगर, चोपन, सोनभद्र पार्टनर (1) श्री राजीव कुमार शर्मा पुत्र श्री जितेन्द्र शर्मा निवासी-59, चकरपुरी पेपर मिल कालोनी, नियर मैट्रो सिटी, निशातगंज, महानगर लखनऊ, (2) श्री संकटा प्रसाद पुत्र श्री कल्लू राम मौर्या निवासी डाला बाजार, डाला, परगना-अगोरी, तहसील-ओबरा, जनपद-सोनभद्र, (3) श्री संतोष कुमार राय पुत्र श्री गौरी शंकर राय निवासी वार्ड नं0-11, हाईडिल कालोनी, चोपन (सिन्दुरिया), सोनभद्र, (4) श्रीमती गीता देवी पत्नी श्री महेन्द्र प्रसाद निवासी वार्ड नं0-6, अवकाश नगर, चोपन, सोनभद्र, (5) श्रीमती शबीना परवीन पत्नी शेर खान निवासी प्रीत नगर, चोपन, परगना-अगोरी, तहसील-ओबरा, जनपद-सोनभद्र ई0मेल आईडी [babakhatu1977@gmail.com](mailto:babakhatu1977@gmail.com) (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे)

दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये ई-निविदा सह ई-नीलामी में पट्टेदार को वार्षिक खनन योग्य गिट्टी/बोल्डर (डोलो स्टोन) मात्रा 57,600 घन मी0 (सत्तावन हजार छः सौ मात्र) मात्रा के खनन एवं परिवहन के लिए रू0 1,136/- (रूपये एक हजार एक सौ छत्तीस मात्र) प्रति घन मी0 की दर से प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि रू0 6,54,33,600/- (रूपये छः करोड़ चौवन लाख तैंतीस हजार छः सौ मात्र) एवं इसी दर पर अनुवर्ती/आगामी 10 वर्ष हेतु ई-निविदा सह ई-नीलामी पट्टा की धनराशि निर्धारित करने के आधार पर राज्य सरकार द्वारा खनन पट्टे के लिए उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के प्रथम अनुसूची के भाग-1 में वर्णित भूमि के सम्बन्ध में 1.800 हेक्टेयर के लिए स्वीकार कर लिया गया है और उसने प्रतिभूति स्वरूप प्रथम वर्ष की कुल धनराशि का पच्चीस प्रतिशत रू0 1,63,58,400/- (रूपये एक करोड़ तिरसठ लाख अठ्ठावन हजार चार सौ मात्र) की धनराशि चालान संख्या-JC00115 दिनांक 12.10.2021 द्वारा राज्य सरकार के पास जमा कर दी है।

उक्त क्षेत्र से गिट्टी/बोल्डर (डोलो स्टोन) का खनन व परिवहन करने हेतु निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या-2021/11/22/92382 दिनांक 01.12.2021 द्वारा अनुमोदित खनन योजना प्राप्त

...4....

राजीव कुमार शर्मा

संतोष कुमार राय

गीता देवी

शबीना परवीन

ज्येष्ठ खान/अधिकारी  
सोनभद्रअपर जिलाधिकारी (वि0/स0)/  
प्रभारी अधिकारी (खनिज)  
सोनभद्रजिलाधिकारी  
सोनभद्र

आवेदन सं०: 202201005009559

बही सं०: 1

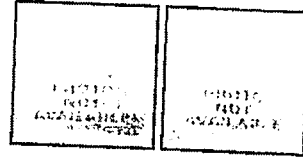
रजिस्ट्रेशन सं०: 7714

वर्ष: 2022

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त

पददा दाता: 1

इस बात से संतुष्ट हो जाने पर कि इस लेखपत्र का निष्पादन श्री जिताधिकारी, पुत्र श्री... ने अपने पद के अधिकार से किया है इसलिये उनकी उपस्थिति और हस्ताक्षरों की आवश्यकता नहीं है और लेखपत्र रजिस्ट्रीकरण के लिए स्वीकार किया गया।



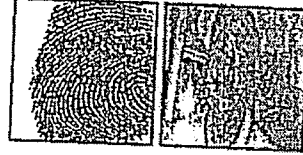
पददा गृहीता: 1

श्री राजीव कुमार शर्मा, पुत्र श्री जितेन्द्र शर्मा

निवासी: निवासी 59 चकरपुरी पेपर मिल कालोनी नियर मेट्रो सिटी निशातगंज, महानगर लखनऊ

व्यवसाय: व्यापार राजीव कुमार शर्मा

पददा गृहीता: 2



श्री संकटा प्रसाद, पुत्र श्री कल्लू राम मोर्घा

निवासी: डाला बाजार घर 0 अगोरी तह 0 ओबरा-सोनभद्र

व्यवसाय: व्यापार Sankeer Prasad

पददा गृहीता: 3

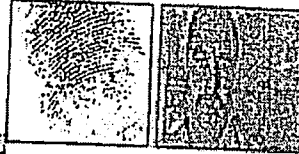


श्री संतोष कुमार राय, पुत्र श्री गोपीशंकर राय

निवासी: वार्ड नं०-11, हाईडिल, कालोनी, चोपन सेन्दुरिया तह 0 ओबरा-सोनभद्र

व्यवसाय: व्यापार

पददा गृहीता: 4

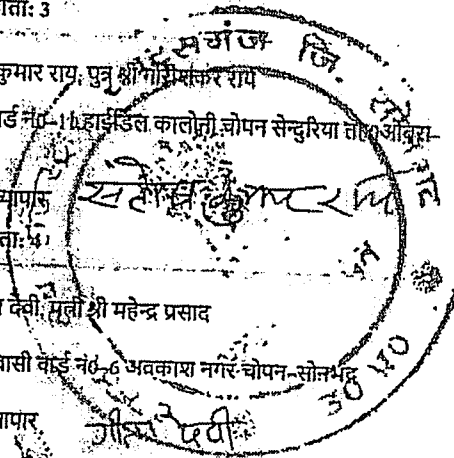
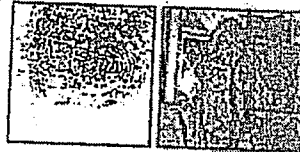


श्रीमती गीता देवी, पुत्री श्री महेन्द्र प्रसाद

निवासी: निवासी वार्ड नं०-6 अवकाश नगर चोपन-सोनभद्र

व्यवसाय: व्यापार

पददा गृहीता: 5



(4)

है। State Level Environment Impact Assessment Authority (SEIAA), लखनऊ के EC Identification No. EC22B001UP123805 File No. 7062-6749 दिनांक 01.07.2022 द्वारा प्रश्नगत क्षेत्र हेतु पर्यावरणीय अनापत्ति प्राप्त है।

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिए गये पट्टेदार की ओर से भुगतान किए जाने वाले, पालन तथा सम्पादन किए जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है।

गिट्टी/बोल्डर (डोलो स्टोन) (जिन्हे आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है), की समस्त खान, तल्प (beds), संदर सीम्स (veins seams) जो एतदधीन अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 19/07/2022 से दिनांक 18/07/2032 तक 10 वर्ष की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिए गए और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को एतदधीन अनुसूची के भाग-2 में उल्लिखित नीलामी धनराशि का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है, और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्वारा इसके साथ दिए गए पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि एतदधीन अनुसूची के भाग-3 में अभिव्यक्त है।

राजीव कुमार शर्मा

ज्येष्ठ खान अधिकारी

सोनभद्र

सोनभद्र

सोनभद्र

सोनभद्र

सोनभद्र

सोनभद्र

सोनभद्र

सोनभद्र

ज्येष्ठ खान अधिकारी  
सोनभद्र

उपर जिलाधिकारी (वि०/ख०)/  
प्रभारी अधिकारी (खनिज)  
सोनभद्र

....5....

जिलाधिकारी  
सोनभद्र

श्रीमती शबिना परवीन, पत्नी श्री शेर खान

निवासी: प्रीत नगर चोपन पर 0 अगोरी त 0 ओबरा-सोनभद्र

व्यवसाय: व्यापार शुकीना-परकीना



ने निष्पादन स्वीकार किया। जिनकी पहचान  
पहचानकर्ता : 1

श्री शेर खान, पुत्र श्री नैरूद्दीन खान

निवासी: प्रीत नगर चोपन-सोनभद्र

व्यवसाय: व्यापार शुकीना

पहचानकर्ता : 2



श्री पंकज कुमार, पुत्र श्री महेन्द्र प्रसाद

निवासी: अवकाश नगर चोपन-सोनभद्र

व्यवसाय: व्यापार

पंकज



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

ने की। प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिए गए हैं  
।  
दिष्पणी :

अजय धर्षराज सिंह

उप निबंधक : सदर

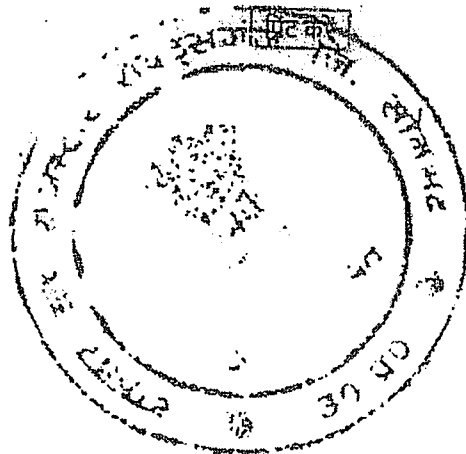
सोनभद्र

20/07/2022

सिद्धार्थ सिंह

निबंधक लिपिक सोनभद्र

20/07/2022





(6)

## भाग-2

जमा की जाने वाली ई-निविदा सह ई-नीलामी की धनराशि  
(नियम-27(3))

स्वामित्व की धनराशि : (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिए गये क्षेत्र में उसके द्वारा हटाये गये गिट्टी/बोल्डर (डोलो स्टोन) (उपखनिज) के सम्बन्ध में निम्नलिखित नीलामी धनराशि का भुगतान करेगा :-

वर्ष	प्रथम किरत (12% व देय तिथि)	द्वितीय किरत (रु० में) (8% व देय तिथि)	तृतीय किरत (रु० में) (8% व देय तिथि)	चतुर्थ किरत (रु० में) (8% व देय तिथि)	पंचम किरत (रु० में) (8% व देय तिथि)	षष्ठम् किरत (रु० में) (8% व देय तिथि)	सप्तम किरत (रु० में) (8% व देय तिथि)	अष्टम् किरत (रु० में) (8% व देय तिथि)	नवम् किरत (रु० में) (8% व देय तिथि)	दशम् किरत (रु० में) (8% व देय तिथि)	ग्यारहवीं किरत (रु० में) (8% व देय तिथि)	बारहवीं किरत (रु० में) (8% व देय तिथि)	कुल धनराशि (रुपये में)
प्रथम वर्ष	78,52,032 01.07.2022	52,34,688 01.08.2022	52,34,688 01.09.2022	52,34,688 01.10.2022	52,34,688 01.11.2022	52,34,688 01.12.2022	52,34,688 01.01.2023	52,34,688 01.02.2023	52,34,688 01.03.2023	52,34,688 01.04.2023	52,34,688 01.05.2023	52,34,688 01.06.2023	6,54,33,600
द्वितीय वर्ष	78,52,032 01.07.2023	52,34,688 01.08.2023	52,34,688 01.09.2023	52,34,688 01.10.2023	52,34,688 01.11.2023	52,34,688 01.12.2023	52,34,688 01.01.2024	52,34,688 01.02.2024	52,34,688 01.03.2024	52,34,688 01.04.2024	52,34,688 01.05.2024	52,34,688 01.06.2024	6,54,33,600
तृतीय वर्ष	78,52,032 01.07.2024	52,34,688 01.08.2024	52,34,688 01.09.2024	52,34,688 01.10.2024	52,34,688 01.11.2024	52,34,688 01.12.2024	52,34,688 01.01.2025	52,34,688 01.02.2025	52,34,688 01.03.2025	52,34,688 01.04.2025	52,34,688 01.05.2025	52,34,688 01.06.2025	6,54,33,600
चतुर्थ वर्ष	78,52,032 01.07.2025	52,34,688 01.08.2025	52,34,688 01.09.2025	52,34,688 01.10.2025	52,34,688 01.11.2025	52,34,688 01.12.2025	52,34,688 01.01.2026	52,34,688 01.02.2026	52,34,688 01.03.2026	52,34,688 01.04.2026	52,34,688 01.05.2026	52,34,688 01.06.2026	6,54,33,600
पंचम वर्ष	78,52,032 01.07.2026	52,34,688 01.08.2026	52,34,688 01.09.2026	52,34,688 01.10.2026	52,34,688 01.11.2026	52,34,688 01.12.2026	52,34,688 01.01.2027	52,34,688 01.02.2027	52,34,688 01.03.2027	52,34,688 01.04.2027	52,34,688 01.05.2027	52,34,688 01.06.2027	6,54,33,600
षष्ठम् वर्ष	78,52,032 01.07.2027	52,34,688 01.08.2027	52,34,688 01.09.2027	52,34,688 01.10.2027	52,34,688 01.11.2027	52,34,688 01.12.2027	52,34,688 01.01.2028	52,34,688 01.02.2028	52,34,688 01.03.2028	52,34,688 01.04.2028	52,34,688 01.05.2028	52,34,688 01.06.2028	6,54,33,600
सप्तम् वर्ष	78,52,032 01.07.2028	52,34,688 01.08.2028	52,34,688 01.09.2028	52,34,688 01.10.2028	52,34,688 01.11.2028	52,34,688 01.12.2028	52,34,688 01.01.2029	52,34,688 01.02.2029	52,34,688 01.03.2029	52,34,688 01.04.2029	52,34,688 01.05.2029	52,34,688 01.06.2029	6,54,33,600
अष्टम् वर्ष	78,52,032 01.07.2029	52,34,688 01.08.2029	52,34,688 01.09.2029	52,34,688 01.10.2029	52,34,688 01.11.2029	52,34,688 01.12.2029	52,34,688 01.01.2030	52,34,688 01.02.2030	52,34,688 01.03.2030	52,34,688 01.04.2030	52,34,688 01.05.2030	52,34,688 01.06.2030	6,54,33,600
नवम् वर्ष	78,52,032 01.07.2030	52,34,688 01.08.2030	52,34,688 01.09.2030	52,34,688 01.10.2030	52,34,688 01.11.2030	52,34,688 01.12.2030	52,34,688 01.01.2031	52,34,688 01.02.2031	52,34,688 01.03.2031	52,34,688 01.04.2031	52,34,688 01.05.2031	52,34,688 01.06.2031	6,54,33,600
दशम् वर्ष	78,52,032 01.07.2031	52,34,688 01.08.2031	52,34,688 01.09.2031	52,34,688 01.10.2031	52,34,688 01.11.2031	52,34,688 01.12.2031	52,34,688 01.01.2032	52,34,688 01.02.2032	52,34,688 01.03.2032	52,34,688 01.04.2032	52,34,688 01.05.2032	52,34,688 01.06.2032	6,54,33,600
सम्पूर्ण योग:-													65,43,36,000

स्वामित्व कटौती आदि से मुक्त होगा : (2) इस भाग में उल्लिखित स्वामित्व की किस्तों का भुगतान बिना किसी कटौती के राज्य सरकार को जनपद-सोनभद्र के सरकारी कौषागार में जमा किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : (3) यदि इस उपस्थापन-पत्र (परिचय) के शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय

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राजीव कुमार राज

Rajiv Kumar Raj

सुनील कुमार रमा

Suneel Kumar Rama

Suneel Kumar Rama

ज्येष्ठ खान अधिकारी  
सोनभद्रउपर जिलाधिकारी (वि०/स०)/  
प्रभारी अधिकारी (खनिज)  
सोनभद्रजिलाधिकारी  
सोनभद्र

(7)

स्वामित्व की किसी किस्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण-पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

## भाग-3

## सामान्य उपबन्ध

(1) नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है:- यदि पट्टेदार उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्त भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

(2) पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा:- पट्टेदार इस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर या उसकी शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाए) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी इंजन, मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (conveniencs) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा रखे गये हों।

(3) पट्टे की समाप्ति के पश्चात् तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती:- यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थाई आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गई हो एक कलेण्डर मास के भीतर पट्टेदार द्वारा हटाये जायें, तो यह समझा जाएगा कि वे राज्य सरकार की

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Rajiv Kumar Sharma

संतोष कुमार

Santosh Kumar

श्री. देवी

Shri. Devi

श्री. ना. परवीन

Shri. Na. Parveen

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सोनभद्र

(8)

सम्पत्ति हो गई और किसी प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार को कोई हिसाब दिए बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझे।

(4) नोटिस :- इस उपस्थापन-पत्र द्वारा पट्टेदार को दिए जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्तियों को लिखित रूप से दिया जाएगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जाएगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जाएगी और न उसे उपाहूत (challenged) किया जाएगा।

**अतिरिक्त शर्त:-**

1. वन अनापत्ति प्रमाण पत्र, अनुमोदित खनन योजना संख्या-2021/11/22/92382 दिनांक 01.12.2021 तथा State Level Environment Impact Assessment Authority(SEIAA), लखनऊ के EC Identification No. EC22B001UP123805 File No. 7062-6749 दिनांक 01.07.2022 में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
2. पट्टेदार पट्टा विलेख के निष्पादन के दिनांक से छः माह के भीतर खनन संक्रियाएं प्रारम्भ करेगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।
3. उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 के अध्याय-5 में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
4. गिट्टी/बोल्डर (डोलो स्टोन) (उपखनिज) का परिवहन प्रपत्र ई-एम0एम0-11 के माध्यम से किया जायेगा।
5. पट्टेदार उक्त नियमावली, 2021 के नियम-75 के तहत पूर्ववर्ती त्रैमास के सम्बन्ध में प्रत्येक जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह के अन्त तक

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राजीव कुमार शर्मा

Rajeev Kumar Sharma

राजीव कुमार शर्मा

जिला देवी

जिला नौ परचीन

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सोनभद्रअपर जिलाधिकारी (वि०/स०)/  
प्रभारी अधिकारी (खनिज)  
सोनभद्रजिलाधिकारी  
सोनभद्र

(9)

प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशक के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा। विनिर्दिष्ट समय के भीतर त्रैमासिक विवरणी प्रस्तुत करने में विफल होने पर रू0 2,000/- का शास्ति का भागी होगा।

6. पट्टाधारक द्वारा जमा की जाने वाली प्रत्येक धनराशि के सापेक्ष नियमानुसार 2 प्रतिशत के समतुल्य धनराशि आयकर (टी0सी0एस0) के मद में एवं 10 प्रतिशत के समतुल्य धनराशि जिला खनिज फाउण्डेशन न्यास (डी0एम0एफ0), सोनभद्र के मद में तथा अन्य कर जो नियमानुसार देय होगा, जमा करेगा।
7. पट्टाधारक स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भे को तथा पट्टे से सम्बन्धित सूचना बोर्ड परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति रखेगा, जो पट्टाविलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक हो।
8. उक्त नियमावली, 2021 के नियम-44 में उपबन्धित की गयी किसी शर्त को भंग करने पर पट्टेदार रू0 50,000/- की शास्ति उद्ग्रहित किये जाने हेतु दायी होगा। शास्ति की उक्त धनराशि जमा करने में विफल होने पर पट्टे के सापेक्ष जमा की गयी प्रतिभूति धनराशि से कटौती कर ली जायेगी।
9. उक्त नियमावली, 2021 के नियम-35 के उपबन्धों के अनुसार अनुमोदित खनन योजना और स्वच्छता प्रमाण पत्र में उल्लिखित निबन्धनों एवं शर्तों का उल्लंघन करते हुए खनन कार्य किया जाता हुआ पाये जाने पर प्रत्येक चूक पर पट्टेदार रू0 50,000/- की दर से ऐसी शास्ति के लिए दायी होगा जिसकी वसूली जिला मजिस्ट्रेट द्वारा की जायेगी।
10. उक्त नियमावली, 2021 के नियम-36 के अनुसार पट्टाधारक, जिनका खनन पट्टा क्षेत्र 05 हे0 से अधिक है, परिवहन के निगरानी के लिए स्वयं के व्यय पर 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी0सी0 टी0वी0 कैमरा लगाने सहित एक चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे पट्टाकृत क्षेत्र से खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये प्रपत्र ई-एम0एम0-11 पर धारित बार कोड का डाटा पढ़ा जा सके, और उसका

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राजीव कुमार शर्मा

Sankar Prasad

शुभोष कुमार शर्मा

गीता देवी

अश्विनी परवीन

ज्येष्ठ खान/अधिकारी  
सोनभद्रअपर जिलाधिकारी (वि०/स०)/  
प्रभारी अधिकारी (खनिज)  
सोनभद्रजिलाधिकारी  
सोनभद्र

(10)

समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सभी सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरो द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिन तक रखेगा और नियम-66 के उपबन्धों के अधीन यथा उपबन्धित प्राधिकृत अधिकारी के समक्ष उक्त रिकार्डिंग उपलब्ध करायेगा। इसका उल्लंघन करते हुए पाये जाने पर पट्टाधारक प्रत्येक चूक के लिए प्रतिदिन रू0 25,000/- की दर से शास्ति उद्ग्रहित की जायेगी। ऐसी उद्ग्रहित शास्ति को जमा न करने पर चूक की दशा में उक्त धनराशि की कटौती प्रतिभूति की धनराशि से की जायेगी।

11. नियमावली के प्राविधानों एवं कतिपय शर्तों का उल्लंघन पाये जाने पर उक्त नियमावली, 2021 के नियम-60 के अनुसार पट्टाधारक शास्ति का भागी होगा।
12. खनिजों के परिवहन हेतु जहां ई-एम0एम0-11 जारी किया जायेगा वहां पट्टेदार उपखनिज के विक्रय मूल्य की दर को प्रदर्शित करेगा। यदि राज्य सरकार की राय में अधिकतम विक्रय मूल्य की दर नियत की जानी हो तो राज्य सरकार द्वारा पट्टाधारक को इनके लिए निर्देशित किया जा सकता है।
13. पट्टेदार स्वयं के व्यय पर उपखनिज की निकासी हेतु आवश्यक पहुँच मार्ग का निर्माण करेगा।
14. अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
15. आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
16. खनन कार्य अनुमोदित खनन योजना में विहित प्रक्रिया के अनुसार किया जायेगा।
17. खनन के दौरान व्यक्तिगत अथवा सार्वजनिक सम्पत्ति के क्षति की दशा में क्षतिपूर्ति की जिम्मेदारी पट्टेदार की होगी।
18. पट्टेदार उत्पादन/निकासी से सम्बन्धित अभिलेख खनन क्षेत्र पर रखेगा, जिसे जिलाधिकारी अथवा भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ के अधिकारियों द्वारा निरीक्षण मांगे जाने पर प्रस्तुत करेगा।

राजीव कुमार शर्मा

Sankar Prasad

संतोष कुमार राय

का देवी

श्रीमती परवीन

ज्येष्ठ खान/अधिकारी  
सोनभद्रअपर जिलाधिकारी (वि०/स०)/  
प्रभारी अधिकारी (खनिज)  
सोनभद्र

...11...

जिलाधिकारी

(11)

19. खनन श्रमिकों के प्राथमिक चिकित्सा हेतु खनन क्षेत्र पर First Aid Box रखना अनिवार्य होगा तथा उसके लिए शौचालय आदि का समुचित प्रबन्ध करेगा।
20. खदान से उप खनिजों के परिवहन करने वाले मार्ग पर पर्यावरण सुरक्षा का समुचित उपाय किया जायेगा।
21. पट्टेदार स्वीकृत पट्टा क्षेत्र के अन्दर खनन कार्य करेगा। स्वीकृत पट्टा क्षेत्र के बाहर खनन कार्य किया जाता हुआ पाये जाने पर पट्टेदार के विरुद्ध उक्त नियमावली, 2021 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 में उल्लिखित प्राविधानों के अधीन वैधानिक कार्यवाही की जायेगी।
22. पट्टेदार द्वारा नियमावली, 2021 व खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 के यथासंशोधित नियमों/धाराओं में उल्लिखित प्राविधानों तथा समय-समय पर जारी शासनादेशों एवं मा0 न्यायालयों द्वारा पारित आदेशों का अनुपालन किया जाना अनिवार्य होगा।
23. वन भूमि अथवा वन स्वरूप भूमि एवं वन स्वरूप भूमि की बाहरी सीमा से 100 मीटर की परिधि के अन्दर कोई खनन कार्य नहीं किया जायेगा।
24. नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा अथवा किसी शर्त को भंग करने की दशा में राज्य सरकार प्रतिभूति को पूर्णतः अथवा अंशतः जब्त कर सकती है। अन्यथा की स्थिति में पट्टे के अंतिम किस्त में समायोजित की जायेगी।
25. खनन पट्टे के अभ्यर्पण की दशा में पट्टाधारक को राज्य सरकार या अनुवर्ती प्रस्तावक के पक्ष में सम्बन्धित क्षेत्र के लिये प्राप्त पर्यावरण अनापत्ति प्रमाण पत्र के अन्तर्ण हेतु शपथ पत्र प्रस्तुत किया जायेगा।
26. खनन/परिवहन में जन-धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
27. खदान में निकासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्ट युक्त सॉफ्टवेयर से इन्टीग्रेट के तौल मशीन में निम्न Features का होना अनिवार्य है:-

1- The Weight bridge device should use the MQTT protocol to transmit data.

2- The Weight bridge device should transmit data over the internet to IOT infrastructure in the field.

राजीव कुमार शर्मा

ज्येष्ठ खान/अधिकारी

सरोज कुमार

सोनिभद्र

श्री 01/11/2021

ज्येष्ठ खान/अधिकारी  
सोनिभद्र

अपर जिलाधिकारी (वि०/स०)/  
प्रभारी अधिकारी (खनिज)  
सोनिभद्र

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जिलाधिकारी  
सोनिभद्र

(12)

28. पट्टेदार स्वयं के व्यय पर उपखनिज की निकासी हेतु आवश्यक पहुँच मार्ग का निर्माण करेगा।
29. नियमों एवं शर्तों के उल्लंघन के परिणाम स्वरूप यदि कोई वाद अथवा आपराधिक कार्यवाही योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा स्वयं किया जायेगा।
30. पट्टेदार जिलाधिकारी, सोनभद्र द्वारा चिन्हित सुरक्षा क्षेत्रों में खनन नहीं करेगा।
31. पट्टेदार द्वारा मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन सदैव किया जायेगा।

(5) **स्टाम्प शुल्क :-** स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व कुल 10 वर्ष की धनराशि रू0 65,43,36,000/- (रूपये षैसठ करोड़ तैंतालिस लाख छत्तीस हजार मात्र) पर सहायक महानिरीक्षक निबन्धन के पत्र संख्या-248/स0म0नि0-सोन0/2022 दिनांक 04.07.2022 के अनुसार रू0 2,61,73,440/- (रूपये दो करोड़ एकसठ लाख तिहत्तर हजार चार सौ चालीस मात्र) का स्टाम्प है। प्रतिभूति की धनराशि खनन पट्टा के अन्तिम वर्ष की किश्तों में समायोजित की जायेगी। उक्त के अतिरिक्त जमा प्रतिभूति पर रू0 100/- का स्टाम्प अलग से देय है।

राजीव कुमार शर्मा  
 Ankita Bhandari  
 सतीश कुमार शर्मा  
 अर्चना देवी  
 राजीव परवीन

ज्येष्ठ खान/अधिकारी  
 सोनभद्र

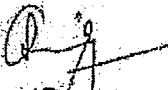
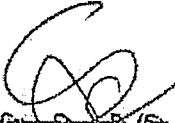

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 अपर जिलाधिकारी (वि०/स०)/  
 प्रभारी अधिकारी (खनिज)  
 सोनभद्र

जिलाधिकारी  
 सोनभद्र


(13)


इसके साक्ष्य के रूप में उपस्थापन पत्र एतदधीन आयी हुई रीति से उपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।  
उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

की उपस्थिति में जिलाधिकारी, सोनभद्र द्वारा हस्ताक्षरित:-

1.   
जिलाधिकारी  
सोनभद्र
2.   
अपर जिलाधिकारी (वि०/स०)/  
प्रभारी अधिकारी (खनिज)  
सोनभद्र
3. श्री श्रीमती कुमारी वरिष्ठ लिपिक. 


की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-

  
ज्येष्ठ खान/अधिकारी  
सोनभद्र

राजीव कुमार शर्मा 

Shrikanta K Sood

1. श्री शिवान ड/० श्व० मैट्टी ५ शॉन  
डीह बगर सोनभद्र
2. पंजाब ड/० श्री महेन्द्र नाथ  
सोनभद्र

मनोहर कुमार शर्मा  
श्रीमती परवीन 



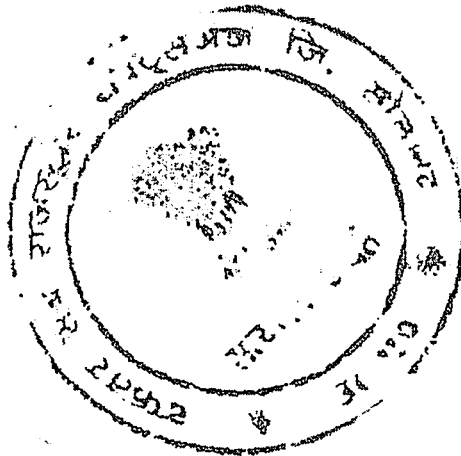
आवेदन सं०: 202201005009559

बही संख्या 1 जिल्द संख्या 7179 के पृष्ठ 129 से 154 तक क्रमांक 7714 पर  
दिनांक 20/07/2022 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अजय धर्मराज सिंह  
उप निबंधक : सदर  
सोनभद्र  
20/07/2022

प्रिंट करे



(True Copy)

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Uttar Pradesh)

To,

The Authorized Person  
M/S BABA KHATU INDUSTRIES  
59- Chakarpuri Paper Mill Colony Near Metro City Nishatganj Mahanagar  
Lucknow -226006

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/UP/MIN/76421/2021 dated 02 May 2022. The particulars of the environmental  
clearance granted to the project are as below:

- |   |   |
|---|---|
| 1. EC Identification No.                      | EC22B001UP123805  |
| 2. File No.                                   | 7062-6749   |
| 3. Project Type                               | New   |
| 4. Category                                   | B1  |
| 5. Project/Activity including<br>Schedule No. | (a) Mining of minerals  |
| 6. Name of Project                            | AREA-1.80 HA GITTI - BOULDER<br>(DOLOSTONE) MINING PROJECT AT<br>ARAJI NO. 4478 CHHA VILLAGE- BILLI<br>MARKUNDI, TEHSIL- OBRA, DISTRICT-<br>SONBHADRA, UTTAR PRADESH. |
| 7. Name of Company/Organization               | M/S BABA KHATU INDUSTRIES   |
| 8. Location of Project                        | Uttar Pradesh   |
| 9. TOR Date                                   | 21 Feb 2022   |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 01/07/2022

(e-signed)  
Member Secretary  
Member Secretary  
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





**State Level Environment Impact Assessment Authority, Uttar Pradesh**

Directorate of Environment, U.P.  
Vineet Khand-1, Gomti Nagar, Lucknow- 226010  
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com  
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/76421/2021 & SEIAA, U.P File no-7062-6749

**Sub: Environmental Clearance for Proposed Gitti-Boulder (Dolostone) Mining at Arazi No.4478 Chha, Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 1.80 ha.).**

Dear Sir,

This is with reference to your application/ letter, dated 11-12-2021, 27-12-2021, 02-05-2022, 17-05-2022 & 21-06-2022 on above mentioned subject. The matter was considered by 655<sup>th</sup> SEAC in meeting held on 18-05-2022 and 622<sup>nd</sup> SEIAA in meeting held on 24-06-2022.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult to SEAC on 18-05-2022.

**Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Gitti-Boulder (Dolostone) Mining at Arazi No.4478 Chha, Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 1.80 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 464/Parya/SEIAA/6749/2021, dated 21/02/2022.
3. The public hearing was organized on 15/04/2022. Final EIA report submitted by the project proponent on 02/05/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/76421/2021
2. File No. allotted by SEIAA, UP	7062-6749
3. Name of Proponent	M/s Baba Khatu Industries, (Partner Rajeev Kumar Sharma)
4. Full correspondence address of proponent and mobile no.	Address- Ward No-3, Preetnagar, Chopan, District- Sonbhadra, Shri Rajeev Kumar Sharma, S/o Shri Jitendra Sharma. R/O-59, Chakarpuri, Paper Mill colony, Near Metro City, Nishatganj, Mahanagar, Lucknow..
5. Name of Project	Building Stone Gitti - Boulder (Dolostone) Mining Project
6. Project location (Plot/Khasra/Gata No. / khand No.)	4478 Chha
7. Name of Village	Billimarkundi
8. Tehsil	Obra
9. District	Sonbhadra (U.P.)
10. Name of Minor Mineral	Gitti/Boulder(Dolo Stone)
11. Sanctioned Lease Area (in Ha.)	1.80 Ha.

12. Mineable Area (in Ha.)	1.206 Ha (Safety Margin 0.594 Ha.)		
13. Max. & Min mrl within lease area	Maximum & Minimum mRL is 246.0 mRL & 176.1 mRL respectively.		
14. Pillar Coordinates (Verified by DMO)	PILLER NO.	LATITUDE	LONGITUDE
	A	24° 28'25.03"N	83°1'13.16"E
	B	24° 28'24.84"N	83°1'14.84"E
	C	24° 28'23.28"N	83°1'14.84"E
	D	24° 28'23.23"N	83°1'17.68"E
	E	24° 28'22.44"N	83°1'17.64"E
	F	24° 28'21.97"N	83°1'16.35"E
	G	24° 28'20.48"N	83°1'15.60"E
	H	24° 28'19.86"N	83°1'14.55"E
	I	24° 28'18.53"N	83°1'13.93"E
	J	24° 28'19.92"N	83°1'10.93"E
	K	24° 28'20.73"N	83°1'10.96"E
	L	24° 28'20.18"N	83°1'12.76"E
	M	24° 28'21.46"N	83°1'13.18"E
N	24° 28'22.27"N	83°1'11.08"E	
15. Total Geological Reserves	1122478 m <sup>3</sup>		
16. Total Mineable Reserve in LOI	57600 m <sup>3</sup> per year		
17. Total Proposed Production (for 20 year)	1152000 m <sup>3</sup>		
18. Proposed Production/year	57600 m <sup>3</sup> per year		
19. Sanctioned Period of Mine lease	20 Year		
20. Proposed production for 20 years as per LOI	1152000 m <sup>3</sup> for 20 years		
21. Method of Mining	Open cast Manual/ Semi Mechanized Mining		
22. No. of working days	300		
23. Working hours/day	8-hours/day		
24. No. Of workers	Approximately 25 workers		
25. No. Of vehicles movement/day	21 Vehicles movement/day		
26. Type of Land	Government Land		
27. Ultimate Depth of Mining	36 m		
28. Nearest metalled road from site	1.75 km towards North direction from the project site.		
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.25 KLD	
	Suppression of dust	2.10 KLD	
	Plantation	0.36 KLD	
	Others (if any)	-	
Total	2.71 KLD		
30. Name of QCI Accredited Consultant with QCI No And period of validity.	Ind Tech House Consult Certificate No- NABET/EIA/1821/RA0098 Period of Validity- 24-7-2022		
31. Any litigation pending against the project or land in any court	NO		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No-3599/Khanij/2021 Date-25.10.2021		

33. Details of Lease Area in approved DSR	Sr. No: 01 (Annexure no. 01)
34. Proposed EMP cost	Rs. 12,46,000/-
35. Proposed Total Project cost	Rs 7,12,00,000/-
36. Length and breadth of Haul Road	350 m length and 6.0 m width
37. No. of Trees to be Planted	180
38. Monitoring Period	October, 2021 to December, 2021 (Post-Monsoon Season)

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 18-5-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 24-06-2022 and decided to grant the Environmental Clearance to the title project for collection of 57600 m<sup>3</sup> per year lease area of 1.80 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.

10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board.
19. The Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board.
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1<sup>st</sup> June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to

- assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
  15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
  16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
  17. The project proponent shall install solar light in their site office.
  18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
  19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
  20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
  21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
  22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
  23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
  24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
  25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
  26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
  27. The project proponent should explore the possibilities of rainwater harvesting.
  28. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
  29. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
  30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less

- than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
31. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
  32. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
  33. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
  34. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
  35. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
  36. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
  37. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
  38. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
  39. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DEO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, Govt. Lucknow every year.
  40. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, Govt. Lucknow and UP PCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
  41. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
  42. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
  43. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
  44. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.

45. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
46. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
47. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
48. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. Desilting at regular intervals shall be carried out.
49. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
50. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of groundwater shall be set up and records maintained.
51. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
52. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
53. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA-III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
54. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
55. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.

56. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
57. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
58. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
59. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
60. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
61. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
62. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
63. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
64. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
65. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
66. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
67. Project Proponent shall explore the possibility of using solar energy where ever possible.
68. Commitment towards CER has to be followed strictly.
69. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.

70. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
71. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to -**

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020 (email - [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in))
4. District Magistrate Sonbhadra.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - [ms@uppcb.com](mailto:ms@uppcb.com))
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member Secretary  
Member Secretary  
Date: 7/1/2022 1:43:34 PM

(True Copy)

ANNEXURE-R-3 (copy)

कार्यालय प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा-सोनभद्र।  
पत्रांक 3020 /ओबरा/15 खनन, दिनांक: 29-6-2021.

सेवा में

जिलाधिकारी  
सोनभद्र।

विषय:- खनन परिहार पर नियंत्रित किये जाने के निमित्त वन अनापत्ति प्रमाण पत्र के सम्बन्ध में।

सन्दर्भ:- खान अधिकारी सोनभद्र का पत्रांक-1688 / खनिज / अनापत्ति प्रमाण पत्र / 2021 दिनांक-15.06.2021.

सहोदर,


उपरोक्त संदर्भित पत्र के साथ दिनांक-17.03.2021 को राजस्व, खनिज, वन, प्रदूषण एवं सिंचाई विभाग के कर्मचारियों द्वारा हस्ताक्षरित संयुक्त सर्वेक्षण आख्या व भानचित्र संलग्न किया गया है। जिसमें उल्लिखित है कि ग्राम-बिल्ली मारकुण्डी के आराजी गाटा संख्या 4478छ रकवा 1.800 हे० क्षेत्र धारा 20 में अधिसूचित आरक्षित वन नहीं है, राजस्व अभिलेखों में श्रेणी 6-4, भूमि जो अन्य कारणों से अकृषित हो दर्ज है तथा प्रश्नगत क्षेत्र धारा 20 में अधिसूचित आरक्षित वन से 100 मीटर परिधि के बाहर है। इसके अतिरिक्त यह भी उल्लिखित है कि प्रश्नगत क्षेत्र वन स्वरूप नहीं है तथा खनन कार्य किये जाने से पर्यावरण/वृक्षावरण पर प्रतिकूल प्रभाव पड़ने के सम्बन्ध में उचित व्यवस्था किया जाय तत्कम में आवेदन पत्र के साथ संलग्न अभिलेखों का अभिलेखीय एवं मौकों की जांच करने हेतु क्षेत्रीय वन अधिकारी डाला तथा सम्बन्धित सेक्शन प्रभारी/डीट प्रभारी को निर्देशित किया गया। क्षेत्रीय वन अधिकारी डाला द्वारा अपने कार्यालय के पत्रांक-205/चोपन/15 अना० दिनांक-21.06.2021 से अनापत्ति प्रमाण पत्र निर्गत करने की संस्तुति की गयी है। क्षेत्रीय वन अधिकारी, डाला द्वारा प्रेषित संयुक्त आख्या/संस्तुति के क्रम में ग्राम-बिल्ली मारकुण्डी के आराजी गाटा संख्या 4478छ रकवा 1.800हे० क्षेत्र पर ई-टेण्डर के माध्यम से डोलो स्टोन का खनन पट्टा स्वीकृत करने हेतु अनापत्ति प्रमाण पत्र इस शर्त पर निर्गत किया जाता है कि कैमूर वन्य जीव विहार (ईको सेन्सिटिव जोन) से दूरी के सम्बन्ध में प्रभागीय वनाधिकारी, कैमूर वन्य जीव प्रभाग मीरजापुर से आख्या/रिपोर्ट प्राप्त करने के उपरान्त ही खनन पट्टा स्वीकृत किया जाय। इसके अतिरिक्त पट्टेधाकर/आवेदक को निम्नलिखित शर्तों/प्रतिबन्धों का अनुपालन कराना अनिवार्य होगा:-

1. खनन संक्रिया प्रारम्भ करने से पूर्व प्रश्नगत खनन क्षेत्र का वन विभाग, राजस्व विभाग एवं खनिज विभाग की उपस्थिति में पोलर द्वारा सीमांकन कर, पीलरो की जी०पी०एस० रीडिंग वन विभाग को उपलब्ध कराया जायेगा। उल्लेखनीय है कि

- यदि पाया गया कि पट्टेधारक अपने लीज क्षेत्र से हटकर वन क्षेत्र (धारा 20 में विज्ञापित) में अथवा वन क्षेत्र से 100 मीटर की परिधि में खनन कार्य किया जा रहा है तो यह अनापत्ति प्रमाण पत्र स्वतः निरस्त हो जायेगी।
2. भारतीय वन अधिनियम 1927, वन संरक्षण अधिनियम 1980, वन्य जीव संरक्षण अधिनियम 1972 यथा संशोधित 1991 एवं 2002 के सभी नियमों व प्राविधानों का पालन किया जायेगा।
  3. शासनादेश संख्या 304/18-11-98-29/98 दिनांक-19.01.1998 के पैरा-1 व 2 तथा सहपठित शासनादेश संख्या-1225/10-11-98-87/98 दिनांक 21.04.1998 एवं 1954/18-11-98-29/98 दिनांक 23.04.1998 का उल्लंघन नहीं किया जायेगा।
  4. मा0 सर्वोच्च न्यायालय के आदेश दिनांक 12.12.1996 का उल्लंघन नहीं किया जायेगा।
  5. वन्य जीव संरक्षण अधिनियम 1972 यथा संशोधित 1991 एवं 2002 के सभी नियमों व प्राविधानों का पालन किया जायेगा।
  6. परिवहन हेतु वन क्षेत्र/वन मार्ग का प्रयोग बिल्कुल नहीं किया जायेगा, मानचित्र में प्रदर्शित अभिवहन मार्ग से अन्य किसी भिन्न मार्ग से खनिज का अभिवहन किये जाने के सम्बन्ध में अधोहस्ताक्षरी को अवगत कराया जायेगा, ताकि सक्षम स्तर से अनुमति जारी करने की कार्यवाही किया जा सके। यदि अधोहस्ताक्षरी को बिना अवगत कराये मानचित्र में प्रदर्शित अभिवहन मार्ग से अन्य, किसी भिन्न मार्ग का प्रयोग किया जाता है तो अनापत्ति प्रमाण पत्र स्वतः निरस्त माना जायेगा।
  7. वन अपराध होने की दशा में खनन एवं परिवहन कार्य रोक देने का अधिकार वन विभाग को होगा।
  8. वन अधिनियम में किसी भी प्रकार का संशोधन कालांतर होने पर उल्लिखित शर्तों में संशोधन करने अथवा समाप्त करने का अधिकार वन विभाग को होगा।
  9. अनुज्ञा पत्र/पट्टा की अवधि समाप्त होते समय नवीनीकरण के पहले वन विभाग से पुनः अनापत्ति प्रमाण पत्र लेना आवश्यक होगा।
  10. वन विभाग के अधिकारियों/कर्मचारियों द्वारा किसी भी समय खनन क्षेत्र/पट्टा क्षेत्र का मौका मुआयना व फील्ड जांच किये जाने का अधिकार होगा, जिसमें पट्टा धारक द्वारा पूर्ण सहयोग किया जायेगा तथा समस्त वांछित अभिलेख उपलब्ध कराये जायेंगे।
  11. यह अनापत्ति प्रमाण-पत्र केवल उसी क्षेत्र के लिए मान्य होगा जिसके द्वारा आवेदन पत्र दिया गया और परिवहन अनुज्ञा पत्र उसी क्षेत्रफल व सीमा क्षेत्र के लिए निर्गत किया गया है। इससे इतर किये गये खनन को अवैध खनन की श्रेणी में माना जायेगा।
  12. स्वीकृत खनन पट्टा क्षेत्र में खनन कार्य करते हुए स्थल पर मौजूद वृक्षों को यथावत रहने दिया जायेगा तथा वृक्षों का पातन नहीं किया जायेगा।

13. खनन स्थल के आस-पास स्थित वृक्षों एवं वन्य जीवों को हानि नहीं पहुँचायी जायेगी।
14. शासनादेश संख्या-1483 (3)/14-2-08-65/2004-टी0सी0-3, दिनांक-04.06.2008 के अनुसार निम्नलिखित शर्त का भी अनुपालन किया जाना अनिवार्य होगा—  
 “खनन पट्टा प्राप्तकर्ता द्वारा जितने क्षेत्रफल में खनन किया जा रहा है, उतने क्षेत्रफल में अथवा न्यूनतम एक एकड़ क्षेत्र में स्थानीय प्रजाति के दौ सौ फलदार एवं छायादार वृक्षों का रोपण सिंचाई एवं फेन्सिंग के साथ अपने निजी स्रोतों से करेंगे। एक एकड़ या उससे अधिक क्षेत्रफल के खनन पट्टों की अनापत्ति के मामलों में प्रति एकड़ 200 वृक्ष उपरोक्तानुसार लगाया जाना होगा। एक एकड़ से अधिक होने पर प्रति एकड़ के हिसाब से अतिरिक्त 200 वृक्ष लगाने होंगे, जो पूर्णांक में होगा। पट्टाधारक द्वारा कराये गये वृक्षरोपण की सूचना सम्बन्धित क्षेत्रीय वन अधिकारी को उपलब्ध कराया जायेगा।
15. उपरोक्त उल्लिखित शर्तों में यदि किसी भी शर्त तथा भारत सरकार/राज्य सरकार द्वारा जारी किसी भी निर्देशों का उल्लंघन यदि पट्टाधारक द्वारा किया जाता है, तो अनापत्ति प्रमाण पत्र निरस्त कर दी जायेगी।

भवदीय


  
(प्रखर मिश्रा)

प्रभागीय वनाधिकारी

ओबरा वन प्रभाग, ओबरा-सोनभद्र।

संख्या- \_\_\_\_\_ अ/समदिनांकित।

प्रतिलिपि-मुख्य वन संरक्षक, मीरजापुर क्षेत्र, मीरजापुर को सूचनार्थ प्रेषित।

  
(प्रखर मिश्रा)

प्रभागीय वनाधिकारी

ओबरा वन प्रभाग, ओबरा-सोनभद्र।

कार्यालय प्रभागीय वनाधिकारी, कैमूर वन्य जीव प्रभाग, मिर्जापुर।  
पत्र संख्या-2246/33-1 दिनांक, मिर्जापुर, जनवरी 29, 2021.  
सेवा में,

खाग अधिकारी  
सोनभद्र।

विषय: जनापद सोनभद्र स्थित बालू/मोरम/गिट्टी/बोल्डर के क्षेत्रों को जिला सर्वेक्षण रिपोर्ट में  
सामिलित किये जाने के सम्बन्ध में।

संदर्भ: आपका पत्रांक 285/खनिज/2020-21 दिनांक 15-1-2021.

महोदय,

उपरोक्त विषयक संदर्भित पत्र के साथ संलग्न सूची के क्रम में अवगत कराना है कि  
प्रस्तावित क्षेत्र ओबरा वन प्रभाग के कार्यक्षेत्रान्तर्गत पड़ता है, इसलिए खनन सक्रियता आरम्भ किये  
जाने से पूर्व ओबरा वन प्रभाग से अनापत्ति प्रमाण पत्र प्राप्त किया जाना अनिवार्य होगा। सूची में  
प्रस्तावित 30 क्षेत्र जो कैमूर वन्य जीव विहार के इकोसेन्सिटिव जोन की सीमा से बाहर हैं, जिस  
संलग्नकर प्रेषित की जा रही है।

संलग्नक:-उपरोक्तानुसार।

भवदीय

(आशुतोष जायसवाल)  
प्रभागीय वनाधिकारी

कैमूर वन्य जीव प्रभाग, मिर्जापुर।

संख्या-2246/33-1 समदिनांक।

प्रतिलिपि प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु  
प्रेषित।

(आशुतोष जायसवाल)  
प्रभागीय वनाधिकारी

कैमूर वन्य जीव प्रभाग, मिर्जापुर।

## वन विभाग से सम्बन्धित विवरण

क्र.सं.	जन्मद. का नाम / तहसील	ग्राम का नाम	खण्ड सं० / गाटा सं०	कुल क्षेत्रफल (है० मी)	क्षेत्र का जीपीएसडि रीडिंग
1	2	3	4	5	6
1	सोनमद्र / ओबरा	यरहमोरी	द / 385	17.000	24°28'9.41"N, 83°13'34.50"E 24°28'0.44"N, 83°13'35.08"E
2	सोनमद्र / ओबरा	भगवा	1 / 15ग	12.146	24°32'11.25"N, 82°59'18.86"E 24°32'4.71"N, 82°59'28.82"E
3	सोनमद्र / ओबरा	भगवा	2 / 15ग	12.146	24°32'2.93"N, 82°59'27.23"E 24°31'53.16"N, 82°59'34.37"E
4	सोनमद्र / ओबरा	भगवा	3 / 1	12.146	24°32'25.01"N, 82°59'0.70"E 24°32'16.62"N, 82°59'23.25"E
5	सोनमद्र / ओबरा	भगवा	4 / 1	12.146	24°32'16.62"N, 82°59'23.25"E 24°32'10.24"N, 82°59'40.40"E
6	सोनमद्र / ओबरा	ससनई	221च	36.500	24°28'19.25"N, 83°10'8.28"E 24°28'6.58"N, 83°10'8.69"E
7	सोनमद्र / ओबरा	भगवा	18ग, 19ख	1.822	24°32'3.79"N, 82°59'35.05"E 24°32'2.43"N, 82°59'40.93"E
8	सोनमद्र / ओबरा	भगवा	15ज, 16, 17ख, 17ग	1.0120	24°32'4.42"N, 82°59'30.39"E 24°32'4.39"N, 82°59'33.31"E
9	सोनमद्र / ओबरा	भगवा	15ज, 20ग	6.6760	24°32'2.22"N, 82°59'42.03"E 24°31'57.98"N, 82°59'46.36"E
10	सोनमद्र / ओबरा	भगवा	3, 4क, 5	1.164	24°32'12.67"N, 82°59'10.55"E 24°32'10.78"N, 82°59'16.40"E
11	सोनमद्र / ओबरा	भगवा	6क, 6ग	1.4920	24°32'12.22"N, 82°59'5.10"E 24°32'9.50"N, 82°59'11.65"E
12	सोनमद्र / ओबरा	अगोरी खास	291, 292, 294	1.587	24°33'50.67"N, 82°57'9.98"E 24°33'51.87"N, 82°57'13.28"E
13	सोनमद्र / ओबरा	अगोरी खास	298, 299क, 300क, 301, 302क, 302ख, 305ख, 303, 304, 305क, 306क, 307	12.190	24°33'44.73"N, 82°57'11.35"E 24°33'44.57"N, 82°57'16.44"E
14	सोनमद्र / ओबरा	अगोरी खास	308क, 309क, 370	1.5060	24°33'42.01"N, 82°57'11.51"E 24°33'41.73"N, 82°57'16.69"E 24°33'33.26"N, 82°57'14.54"E 24°33'33.14"N, 82°57'17.94"E
15	सोनमद्र / ओबरा	अगोरी खास	371, 374, 375, 376, 377		

NEC 9 88

			378		
16	सोनमद्र/ओवरा	अगोरी खास	387, 388, 389, 390, 391	3.839	24°33'27.77"N, 82°57'12.05"E 24°33'27.43"N, 82°57'19.13"E
17	सोनमद्र/ओवरा	अगोरी खास	415, 416, 417, 418, 419, 420, 422, 423, 424, 425, 426	2.731	24°33'19.45"N, 82°57'17.72"E 24°33'19.65"N, 82°57'21.48"E
18	सोनमद्र/ओवरा	अगोरी खास	829ख, 858/829, 833, 834, 835	1.285	24°32'44.66"N, 82°57'56.20"E 24°32'45.01"N, 82°57'59.24"E
19	सोनमद्र/ओवरा	अगोरी खास	313, 314	2.080	24°33'38.51"N, 82°57'11.16"E 24°33'38.82"N, 82°57'17.01"E
20	सोनमद्र/ओवरा	खेवन्धा	164, 169, 241	1.0250	24°31'13.53"N, 82°58'41.57"E 24°31'14.20"N, 82°58'45.18"E
21	सोनमद्र/ओवरा	खेवन्धा	161, 162क	1.124	24°31'7.31"N, 82°58'39.09"E 24°31'8.12"N, 82°58'41.65"E
22	सोनमद्र/ओवरा	विल्ली मारकुण्डी	4478छ	1.800	24°28'25.03"N, 83°1'13.16"E 24°28'23.23"N, 83°1'17.68"E
23	सोनमद्र/ओवरा	विल्ली मारकुण्डी	5006क	3.500	24°28'52.18"N, 83°0'52.74"E 24°28'47.06"N, 83°0'55.08"E
24	सोनमद्र/ओवरा	विल्ली मारकुण्डी	4949ख	6.800	24°28'44.31"N, 83°0'49.67"E 24°28'40.02"N, 83°0'49.89"E
25	सोनमद्र/ओवरा	विल्ली मारकुण्डी	5593छ	1.370	24°29'11.57"N, 83°0'18.65"E 24°29'9.94"N, 83°0'17.63"E
26	सोनमद्र/ओवरा	विल्ली मारकुण्डी	5546, 5548, 5549, 5550ख 5560ख	1.451	24°29'0.42"N, 83°0'6.46"E 24°28'59.20"N, 83°0'6.36"E
27	सोनमद्र/ओवरा	विल्ली मारकुण्डी	5302, 5303, 5304, 5305, 5308, 5308, 5309ख	3.109	24°28'59.83"N, 83°0'46.64"E 24°28'52.86"N, 83°0'46.76"E

MA 4 88

			5310, 5311, 531201 5313, 531402, 531503, 5321, 5337, 5317, 5318, 532201, 533005, 5333, 5320, 5335, 5340क, 5334	2.020	24°28'57.72"N, 83°0'40.90"E 24°28'53.61"N, 83°0'42.25"E
28	सोनमद / ओकरा	दिल्ली मारकुण्डी	5594गि, 5595ख, 5597क, 5597ख	1.324	24°29'11.98"N, 83°0'10.91"E 24°29'17.29"N, 83°0'8.04"E
29	सोनमद / ओकरा	दिल्ली मारकुण्डी	5472ख, 5473, 5474, 5475, 5475	1.632	24°28'51.42"N, 83°0'12.82"E 24°28'53.33"N, 83°0'16.53"E

उपरोक्त क्षेत्र कैमूर वन्य जीव वन प्रभाग के इको सेन्सिटिव जोन की परिधि के बाहर स्थित है।

*M*  
3-5/01/21  
खान अधिकारी  
सोनमद।

*88*  
प्रभारी वन्य अधिकारी  
कैमूर वन्य जीव वन प्रभाग  
भोजपुर

वन्य जीव प्रशासन  
कैमूर वन्य जीव विभाग  
बुध, (सोनमद)

(True Copy)



ANNEXURE-R-4

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

210929/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2024

Date: 24/06/2024

To,

M/s

**BABA KHATU INDUSTRIES**

M/S BABA KHATU INDUSTRIES, ARAZI NO. 4478 CHHA,  
VILLAGE BILLI MARKUNDI, TEHSIL OBRA,  
SONBHADRA,SONBHADRA,231216

Application Id-  
26417008

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **BABA KHATU INDUSTRIES** located at **M/S BABA KHATU INDUSTRIES, ARAZI NO. 4478 CHHA, VILLAGE BILLI MARKUNDI, TEHSIL OBRA, SONBHADRA,SONBHADRA,231216.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **BABA KHATU INDUSTRIES** granted for the period from **24/06/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Dolo Stone)	57600	Cubic Meters/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 kld	Septic Tank	soak pit

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
-------	-----------	----------

(iv) **Sewage Treatment and Disposal :-** The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Dolo Stone)			Particulate Matter	Water sprinkling system and Green Belt for controlling dust emission

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction, then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for production of Building Stone (Dolo Stone)- 57600 Cu Meter/Year by opencast and semi mechanized mining in 1.80 Acre leased area at Arazi No.4478 Chha, Village-Billi markundi, Tehsil-Obra, District- Sonbhadra, U.P.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP123805 dated 01.07.2022, and submit its compliance report to UPPCB.
3. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
4. The proponent shall submitted compliance report of condition imposed in EC within every six month.
5. The proponent shall install Ambient Air monitoring station as per condition imposed in Environmental Clearance.
6. The proponent shall establish Water sprinkling arrangement for dust suppression.
7. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
8. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
9. If the lease agreement expires prior to 31.12.2028, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
10. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
11. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
12. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
13. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
14. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Dolo Stone).
15. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
16. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
17. All trucks, tractors used in transportation of Building Stone (Dolo Stone) shall be covered by canvas sheet to prevent dust emission.
18. Water will be sprayed after loading activity (if Building Stone (Dolo Stone) collected could be dry condition)
19. The dust suppression measures like water spraying will be done on the haul roads and working areas.
20. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
21. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
22. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
23. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
24. Consent fees if revised, shall be payable by industry from the date of its applicability.
25. Industry shall comply with the relevant provisions of Environmental Laws.

26. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**Rajendra Singh** Digitally signed by Rajendra Singh  
Date: 2024.06.28 12:58:43 +05'30'

**Chief Environmental Officer (circle-2)**

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

**Rajendra Singh** Digitally signed by Rajendra Singh  
Date: 2024.06.28 12:58:59 +05'30'  
**Chief Environmental Officer (circle-2)**

(True Copy)

## ANNEXURE-R-5 (copy)



सः गणेश जयते

ईमेल/आक दफ़ारा

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं०: 0542-2284911

आज़ादी का  
अमृत महोत्सव

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour &amp; Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29013/201/वा०क्षे०(उ०अं०)/2022/ सोनभद्र/ 17/19

वाराणसी, दिनांक 04.10.2022

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

मै० बाबा खाटू इण्डस्ट्रीज,

अभिकर्ता-श्री राजीव कुमार शर्मा, पुत्र श्री जितेन्द्र शर्मा,

पता: वार्ड नं०-3, प्रीतनगर, चोपन, सोनभद्र (उत्तर प्रदेश)।

श्रम पहचान सं० (LIN) :- 2562598634

**Sub: Appointment of Manager at Billi Markundi Stone Mine (Araji No. 4478Chha, Area-1.800 Hectare) of M/s Baba Khatu Industries, Partner-Shri Rajeev Kumar Sharma, Shri Sankatha Prasad, Shri Santosh Kumar Rai, Smt. Geeta Devi & Smt. Shabina Praveen, mine located at Village-Billi Markundi, Tehsil-Obra, Dist.-Sonebhadra (U.P.) - Regarding.**

Dear Sir,

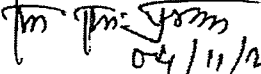
Please refer to your notice in Form-I of First Schedule, dated 25.07.2022 to this Directorate in connection with your Billi Markundi Stone Mine (Araji No. 4478Chha, Area-1.800 Hectare), on the above mentioned subject.



Information furnished in Form-I of First Schedule regarding appointment of **Shri Raj Narayan Pandey, holder of First Class Manager Certificate** (Cert. No. 131, dated 18.03.1980) as manager of mine have been noted in this Directorate. As validity of his Certificate is up to 19.06.2023, **his appointment as manager of the mine will be valid up to 19.06.2023.**

However, you are directed to strictly ensure that –

- (i) Provisions of the Mines Act, 1952, Metalliferous Mines Regulations (MMR), 1961 and the rules made under the act are strictly complied with;
- (ii) All mining operations in the mine are kept stopped during absence of the manager from mine on account of leave or otherwise;
- (iii) No heavy earth moving machinery (HEMM) or deep hole blasting are used in the mine without obtaining permission under Regulation 106(2)(b) of MMR, 1961, and
- (iv) No blasting is carried out in the mine –
  - (a) except by a blaster duly appointed for the purpose by the owner as required under Regulation 160(2) of MMR, 1961.

- (b) within danger Zone of 300m from any surface structure not belonging to the owner without obtaining permission under Regulation 164 (1A) & (1B) of the Metalliferous Mines Regulation, 1961, except with the limited aggregate charge as prescribed under Regulation 164(1B)(a) of MMR, 1961.

  
04/11/2022  
खान सुरक्षा निदेशक,  
वाराणसी क्षेत्र वाराणसी

 भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महाविदेशालय Directorate-General of Mines Safety	
NO: 5111277 NZ Varanasi Region Perm 2023 253429	Varanasi, Date: 27/02/2023

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

मै० बाबा खाटू इण्डस्ट्रीज,

पार्टनर-श्री राजीव कुमार शर्मा, पुत्र श्री जितेन्द्र शर्मा,

पता: वार्ड नं०-3, प्रीतनगर, चोपन, सोनभद्र (उत्तर प्रदेश)।

श्रम पहचान सं० (LIN) :- 2562598634

**विषय:** Application for permission under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961, for deployment of Heavy Earth Moving Machineries (HEMM) without deep hole drilling & blasting at Billi Markundi Stone Mine (Araji No. 4478Chha, Area-1.800 Hectare) belonging to M/s Baba Khatu Industries, Partner-Shri Rajeev Kumar Sharma, Shri Sankatha Prasad, Shri Santosh Kumar Rai, Smt. Geeta Devi & Smt. Shabina Praveen.

महोदय,

Please refer to your online application ID:253429, dated 16/01/2023 on the above subject, enclosing therewith Surface Plan No. SBR/MS/SUR/643/2022, dated 18/12/2022 and Director of Geology & Mining, Govt. of UP's letter No. 2021/11/22/92382, dated 01.12.2021 approving Mining Plan under UP Minor Minerals (Development) Rules 1963.

The matter has been considered in light of information furnished by you in your application and accompanying plans. By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby permit you for **deployment of Heavy Earth Moving Machineries (HEMM) without deep hole drilling & blasting** at Billi Markundi Stone Mine (Araji No. 4478Chha, Area-1.800 Hectare) belonging to M/s Baba Khatu Industries, Partner-Shri Rajeev Kumar Sharma, Shri Sankatha Prasad, Shri Santosh Kumar Rai, Smt. Geeta Devi & Smt. Shabina Praveen **in the area bounded by points 1, C, D, E, F, G, H, I, J, K, L, M, 2 & 1**, as shown on the enclosed Surface Plan No. SBR/MS/SUR/643/2022, dated 18/12/2022, subject to the following conditions strictly being complied with:

## 1. GENERAL

- 1.1 Except where otherwise provided for in this relaxation/permission, all relevant provisions of the Metalliferous Mines Regulations, 1961, relating to opencast workings, explosives & shot firing and use of machinery shall be strictly complied with.
- 1.2 **No deep hole drilling and blasting** shall be conducted in the mine without obtaining separate permission for the purpose under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961.
- 1.3 (a) **No blasting shall be conducted in the mine within the danger zone of 300m from any permanent building or structure not belonging to the owner without obtaining permission under Reg.164 (1A) (C)& (1B)(a) of the Metalliferous Mines Regulations, 1961**, except with the aggregate maximum charge in all the holes fired at one time not exceeding two kilograms or with the maximum charge of two kilograms in each hole if the blasting is done with delay detonators or other means and there is delay of at least half a second between the successive shots fired. Provided that if the shortest distance from the place of firing to any part of such structures is less than 100 m, irrespective of the amount of the charge, no blasting shall be done except with a permission obtained from this Directorate for the purpose. To ensure adherence to above restrictions, shot holes of more than 32mm diameters shall not be used.
- (b) No blasting shall be conducted in the area bounded and marked by points A, B, 1, 2, L, M, N & A as shown on surface plan no. SBR/MS/SUR/643/2022, dated 18/12/2022 lying within 100m of the structures not belonging to owner of the mine. It shall be physically demarkated on the ground by pillars in distinct colour.
- (c) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.
- 1.4 No blasting in the mine shall be carried out within 300m of public/village roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop barrier shall be provide on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear after blasting is obtained.
- 1.5 Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, dwelling, and structures are belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone or removed to proper blasting shelter.
- 1.6 The owner shall indemnify occupants/owners of the houses/ dwellings/buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.
- 1.7 No work shall be carried out in the mine beyond day light hours.
- 1.8 No working shall be made or extended within 45 m of any building/structure of permanent nature not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961
- 1.9 No working shall be made in any spot lying within horizontal distance of 15 m from either bank of the Canal or any stream, nallah, etc without obtaining permission in writing from this Directorate under Regulation 127 of the Metalliferous Mines Regulations, 1961. Adequate protection against inrush of Nallah water in the mine shall be provided and maintained.

2/27/23, 5:58 PM

Email

1.10 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable point and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

1.11 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing into the mine.

1.12 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

1.13 This Directorate shall be informed as soon as the mining operations are commenced in accordance this condition governing and intimation about temporary discontinuance or completion of mining operations shall and be sent promptly and in any case not later than one month thereof.

## 2.0 **OPENCAST WORKINGS:**

### 2.1 ***Height and Width of Benches***

2.1.1 The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m whichever is less.

2.1.2 The quarrying operation shall be conducted from top downwards only and no men & machines shall be deployed at the bottom of high bench if any.

2.1.3 Width of any bench shall not be less than (i) ***the width of the widest machine plying on the bench plus 2.0 metres***, or (ii) ***three times the width of the largest truck/tipper plus 5.0 metres if trucks/tippers ply on the bench***, or (iii) ***the height of the bench***, whichever is more.

2.1.4 The slope of the benches formed to work the mine shall not exceed 60<sup>0</sup> from horizontal.

2.1.5 When persons are employed within 10 m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.1.6 Plying of HEMM or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

2.1.7 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

### 2.2 **ROADS FOR TRUCKS AND DUMPERS AND FOR OTHER VEHICLES**

2.2.1 All haul roads for trucks/dumpers/mobile machinery shall be maintained in good condition.

2.2.2 Wherever practicable, all haul roads for trucks/dumpers/tippers shall be arranged to provide one-way traffic.

2.2.3 No road shall be of a width less than ***“three times the width of the largest vehicle plus 5.0m”*** plying on that road.

2.2.4 Definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of drivers.

2.2.5 All corners and bends in haul roads for HEMM/trucks/tippers shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the road have clear view along the road, for a distance of not less than three times the braking distance of largest HEMM when plying at the rated speed, as fixed by the manager.

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2.2.6 Where visibility for a distance as above cannot be ensured, separate lanes shall be provided at all corners and bends in haul roads of widths not less than **“2 times the width of the largest vehicle plus 3.0m”** plying on that road. The lanes shall be **separated by a strong divider** for up and down traffic.

2.2.7 No haul road for HEMM/dumpers/trucks/ tippers shall have a gradient steeper than 1 in 16 at any place and gradient of ramps over a distance of 10m shall not be steeper than 1 in 10.

2.2.8 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or embankment, **not less than 1.0m wide at the top with sides sloping on either side, and of height not less than the diameter of the tyre of the largest truck/tipper plying on it**, shall be provided and kept maintained to prevent any out of control vehicle getting off the road and rolling down.

2.2.9 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of trucks/tippers. At every curve, a parapet wall or vertical posts shall be provided to help the drivers to keep the trucks/tippers on the track.

### 2.3 **SPOIL BANKS/ OVERBURDEN DUMPS & FENCING AROUND OC WORKINGS**

2.3.1(a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

(b) Spoils, overburden shall not be deposited, beneath transmission, telephone or power lines or within 45m of any other public structure like roads, railways, etc.

(c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

2.3.2(a) The spoil, overburden or debris shall not be deposited within 45m of railway line, public road, other public works or other structures of permanent nature, not belonging to management.

(b) A suitable fence shall be erected between any railway line/road/buildings/structures not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorized persons from approaching the spoil bank.

2.3.3 No persons shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

2.3.4 The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

### 3.0 **SUPERVISION**

3.1(a) **A person, possessing at least a Second Class Mine Manager’s Certificate of competency**, duly authorized under Regulation 34 (6) of the Metalliferous Mines Regulations 1961, shall be appointed as the manager of the mine to look after HEMMs operation.

(b) **This permission shall stand revoked as soon as the qualified manager ceases to work in the mine. Deployment of Heavy Earth Moving Machineries (HEMM) shall be suspended in absence of the manager with aforesaid qualification.**

(c) The manager shall not be appointed in any other mine in any capacity whatsoever.

3.2 Adequate number of supervisors including duly qualified mine foremen and mining mates shall be appointed to assist the manager. The Manager, mine foremen, and mining mate(s) shall be responsible to see that all work in the mine is carried on in strict compliance of the Mines Act, rules,

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regulations and the orders made there-under. They shall also supervise transport and loading operations being done by the contractor(s), if any.

3.3 The Manager and the Mine Foremen appointed if any shall in particular –

- (a) make frequent inspections of the areas placed under his charge, check any unsafe conditions/practices in operations being conducted, and shall ensure that all operations are conducted in a safe and efficient manner,
- (b) not allow any person to work or allow any HEMM to be deployed above or under any overhanging edges or places where there is indication of impending slide, until such danger has been removed,
- (c) ensure that every person engaged in dressing operations on benches or required to work at height is provided with, and he uses safety belt of a type approved by the Chief Inspector of Mines,
- (d) ensure that all loose material is removed from high wall(s) before drillers are engaged on the lower bench,
- (e) ensure that parapet walls/berms/embankments along the haul roads and dump/stock-pile edges are properly maintained,
- (f) frame a ***“Code of Traffic Rules & Procedures”*** for movement of HEMM, and of ***“Code of Practice”*** for prevention of injuries to persons engaged at loading and unloading points, in tipping operations on stock piles, dumping of overburden in dump yards, etc., and ensure strict compliance and adherence of the same by all.
- (g) ensure compliance of stipulations of conditions governing grant of this permission and other provisions of the Regulations, Rules, bye-laws, orders, and circulars issued from time to time, as may be applicable.

3.5 HEMM/equipments deployed in the mine, including ones deployed through contractual agencies, if any, shall be placed under the charge of an engineer to ensure their adequate inspection, examination, and maintenance in a safe working order.

3.6 The engineer/competent person(s) appointed shall –

- (a) inspect & examine all machines and equipments and satisfy himself that they are in sound and safe working order.
- (b) not allow any machine, equipment to be used, if it is found defective.
- (c) ensure that every machine/equipment is used in a safe and efficient manner
- (d) ensure that each operation/activity concerning repair, maintenance and operation of machinery/equipment is carried on in a safe and efficient manner.

3.7 The manager shall issue a copy of regulations, rules, bye-laws and orders made there-under and a code specifying duties and responsibilities to all mine-officials, i.e., to Foremen, Mining Mates, Engineer(s), Supervisors, Technicians, Fitters, Mechanics, Machine Operators, helpers, loading supervisors etc., which affect him, in a language understood by them.

3.8 It shall be the responsibility of the Manager, Foremen, Mining Mates, Engineer(s), and Supervisors to ensure that all persons working in the mine, and those working on machines/equipments etc. work as per the code and all machines and equipments etc. are installed, operated and maintained in safe working condition.

#### 4.0. ***EXAMINATION, REPAIR & MAINTENANCE OF MACHINES***

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4.1(a) A code of practice for inspection, examination and repair of all machines and equipment shall be drawn up by the Engineer in consultation with the Manager and implemented. The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and preventive

maintenance schedules for each type of machinery and vehicle shall be strictly followed.

(b) *Every HEMM and drill shall be thoroughly examined by an engineer or a competent person at the commencement of every shift and shall be maintained in good and safe working condition.* The engineer or mechanic or foreman or other authorized competent persons shall personally inspect and

test every machine & vehicle paying special attention to the following details -

- i. that the brakes and horn or other warning devices are in working order,
- ii. that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.
- iii. In case of trucks/tippers, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, rear view mirrors, head & tail lights, side indicator lamps, hazard lights, and other safety devices prescribed by the manufacturer and circulars issued by DGMS.
- iv. He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

(c) A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register, which shall be signed by the competent person or engineer.

4.2(a) *Every machine shall be allocated at least one day in every week for its maintenance, when it shall be thoroughly examined & inspected by a competent person or an engineer, who shall satisfy himself that it is mechanically sound and is in safe and efficient working order, before it is allowed to be re-deployed.*

(b) A report of every maintenance made under clause (a) shall be recorded in a bound paged book kept for the purpose, and shall be signed and dated by competent person making the inspection and countersigned by the Engineer.

4.3(a) If the engineer or competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

(b) Any defect in any machinery, reported by its operator, shall be promptly attended to.

4.4 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; ***“Out of Service, Do not Use”*** and its use shall be prohibited until the unsafe condition has been corrected.

4.5 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

4.6(a) Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

(b) Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

## 5.0 ***DRILLING OF HOLES FOR BLASTING***

5.1 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in

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operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

5.2 All moving parts of the drill shall be adequately guarded and it shall be ensured that such guards remain in place before the machine is put in operation.

5.3 Every drill shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

5.4 At the beginning of his shift, the drill operator shall examine the drilling equipment and satisfy himself that-

(a) all hose connections are in order; and,

(b) the drill is in safe working condition and all safety devices are in place and functional

(c) persons keep clear of the drill and drill stem while the drill is in motion;

(d) persons do not work under suspended tools when tools are removed from the holes,

(e) all finished drill holes are properly plugged so as avoid possible injury to any one accidentally stepping onto the hole.

5.5 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every hole to be drilled shall be distinctly marked by the shot-firer/blasting officer, so as to be readily seen by the drillers.

5.6 No drilling shall be commenced in an area where blast-holes have been fired, until the blaster has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

5.7 No drill rod or pick shall be inserted in butts of old holes even if an examination under clause 5.6 has failed to reveal presence of explosives.

5.8 Drilling and charging of holes shall not be carried out in the same area at the same time.

5.9 Drilling operations shall not be carried on simultaneously on two benches, at places directly one above the other.

## **6.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS/ PAYLOADERS/ DOZERS**

6.1 Every shovel/pay-loader/dozer shall be provided with all function cut-off switch, efficient warning devices, provisions for limiting hydraulic cylinders, front and rear lights, effective brakes, and seat belt of a type prescribed by the manufacturer at operator's seat.

6.2 To minimize fire hazard, every shovel/pay-loader/dozer shall be equipped with fire resistant hydraulic hoses and fire-resistant sleeves/conduits housing cables/wires, turbo-charger guard, vent valve on top of hydraulic tanks, and a baffle plate between hot zone and cold zone.

6.3 Every shovel/pay-loader/dozer shall be so designed as to afford the operator clear and uninterrupted vision all around and shall be provided with retracting ladder, and suitable portable fire extinguishers.

6.4 The operator's cabin of the HEMM shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc. and at the same time provided adequate safety to the operator in the event of roll-over or overturning of HEMM.

6.5 Every shovel, pay-loader, and dozer shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

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6.6(a) The Operator shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

(b) The operator shall keep the cab window clean so as to ensure clear vision at all times.

(c) The operator shall not operate the machine when persons in proximity may be endangered.

(d) The operator shall not swing the bucket over-passing the trucks/tippers when they are being loaded. He shall swing the bucket over the body of the truck/tippers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

6.7 The walkways in or about the cab of any shovel, excavator, and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

6.8 Before leaving the machine, the operator shall lower the bucket to the ground.

6.9 No person other than the operator or his helper so authorised in writing by the manager, shall ride on a shovel, pay-loader, or dozer during its normal operation. The operator shall not allow any unauthorised person to ride on the machine.

6.10 No person shall be permitted to ride in the bucket of a shovel or a pay-loader.

6.11 When not in use, the shovel, pay-loader, dozer shall be moved to and stood on stable ground.

6.12 When being operated in soft or unstable ground, every shovel shall be supported on mats, heavy planks or poles as to distribute the load of the machine over larger area and prevent its toppling.

6.13 If more than one excavator/shovel/ pay-loader is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is not less than 30m distance from the swing range of the boom of other excavator/shovel/pay-loader, there is adequate space for safe operation of each of the equipment, and there is no danger from flying or falling pieces of stones from one machine to the other.

## **7.0 DESIGN, OPERATION & MAINTENANCE OF TRUCKS & TIPPERS**

7.1 Every truck/tipper shall be provided with following safety features:

(a) efficient fail-safe service brake, and a parking brake,

(b) efficient secondary brake so that the truck/tipper can be stopped in an emergency, or in the event of failure of service brake,

(c) an efficient speed retarder or an exhaust brake to keep in check the speed of the vehicle during its down-gradient travel,

(d) proper seat equipped with seat belts of a type prescribed by the manufacturer for driver, and separate seat(s), also duly equipped with seat belts, for person(s) other than operator/driver, if such person(s) authorised to ride in the truck/tipper,

(e) a substantially strong cabin guard extension over the driver's/operator's cabin,

(f) alarm or an indicator to warn the operator that the truck/tipper/dumper body is still in lifted position

(g) rear view mirrors of adequate size on either side of the vehicle,

(h) blind-spot mirrors to enable the operator to have clear visibility of blind area in and around the truck/tipper,

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- (i) automatically operated audio-visual alarm of an approved type which gets switched on no sooner the gear lever is shifted in "reverse" position;
- (j) efficient horn & side indicator lights;
- (k) efficient head-lights & tail lights, if the truck/tipper/dumper/equipment is required to work beyond day-light hours,
- (l) blinking type of hazard warning lights on all sides of the truck/tipper which, irrespective of engine's running can be switched on in case the truck/tipper down or is stopped/stationed/ parked on haul road or in operational area of other trucks/tippers,
- (m) retro reflective reflectors on all sides,
- (n) speed limiting device to restrict the speed of the tipper/truck to maximum as fixed by the manager,
- (o) propeller shaft guard,
- (p) fire resistant hydraulic hoses in hot zones and fire-resistant sleeves/conduits housing electrical cables/wires,
- (q) mechanical steering locking to prevent untoward movement of steering wheel and tyre for safety of persons attending the dumper/tipper/truck whilst its engine is running,
- (r) mechanical type anti-collision device, such as tail-gate protection, bumper extension, etc., to protect operator from head on and head to tail collision,

7.2 The audio-visual alarm provided on trucks/tippers shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

7.3 Every truck/tipper shall be operated by a competent person authorized in writing by the manager herein called the 'operator/driver'.

7.4 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck/tipper.

7.5(a) Before commencing work, the driver shall personally check the truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

- (i) that all brakes, speed retarder, and steering system are in proper working order;
  - (ii) that proper seat and seat belt is provided on driver's/operator's seat
  - (iii) that all safety features and warning devices are in working order;
  - (iv) that rear view mirrors are provided;
  - (v) that all lights are in working order, if the vehicle is required to work after day-light hours.
- (b) The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.
  - (c) He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride the vehicle, are properly seated and also wear safety belts.
  - (d) The driver shall keep the cab window clean so as to ensure clear vision at all times.
  - (e) The driver shall ensure that parking brake is on, before stopping the engine.

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(f) The driver shall handle the truck/tipper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear and apply retard brakes so that minimum of braking is required.

(g) He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

(h) When approaching an excavator, the driver of the truck/tipper shall sound the audible warning signal and shall not attempt to pass the excavator until he has received a proper signal in reply.

(i) The driver shall not operate the truck/tipper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing the truck/tipper. As far as possible, loaded trucks, tippers or dumpers shall not be reversed on gradients.

(j) The driver shall not drive '*nose to tail*' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

(k) He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

(l) The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

(m) The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle. He shall not permit any person to ride on the board/cabin platform of a running truck/tipper.

7.6 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

7.7 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks/tippers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

7.8 When not in use, every truck/tipper shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or tipper shall not be parked at a place where it cannot be observed.

7.9 No person shall, or shall be permitted to, work on the chassis of a truck or tipper, with the body in a raised position unless the truck's/tipper's body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck/tipper in a raised position.

7.10 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

7.11 In respect of every truck/tipper or class of trucks/tippers, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of

movement, road construction etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

## **8.0 OTHER GENERAL REQUIREMENTS FOR MACHINERY DEPLOYED IN THE MINE**

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8.1 The stability test of HEMM shall be carried out at least once in a year and after every major overhaul by an independent agency.

8.2 All cranes, including overhead cranes shall be subjected to proof-load test by an agency having expertise in this regard once at least every year and record thereof shall be kept maintained.

8.3 Non-destructive testing of the equipment and of the lifting ropes, sheaves/pulleys, etc., shall be done by an agency having expertise in this regard once at least every year, and record thereof shall be kept maintained.

8.4 All apparatus used as or forming part of the equipment, like pressure vessels, air receivers, etc., shall be subjected to hydraulic test and NDT at intervals not exceeding three years. Such tests shall be done by an agency having expertise in this regard, and record thereof shall be kept maintained.

8.5 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same. The locking ring of every tyre shall be periodically examined and shall also be examined on every instance the tyre is inflated. A record of such examination

shall be kept maintained in a bound paged book kept for the purpose, duly signed by the person making the inspection and countersigned by the engineer

## 9.0 TESTING OF BRAKES

9.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(a) **SERVICE BRAKE TEST**: The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(b) **PARKING BRAKE TEST**: The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

9.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

9.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos. 36/1972, 03/1981 and 04/2012 i.e. Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300 RPM, 1200 RPM and 1000 RPM respectively.

## 10.0 PROTECTIVE EQUIPMENT

10.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

10.2 Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS licence and approved by the Chief Inspector of Mines.

## 11.0 PRECAUTIONS AGAINST DUST

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11.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and tippers operate.

11.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

## **12.0 USE OF ELECTRICAL MACHINES/EQUIPMENT**

12.1 No electrically operated machine, equipment or accessory shall be energised, commissioned and used without prior approval of the competent authority under the relevant provisions of Central Electricity Authority (Measures Relating to Safety & Electric Supply) Regulations, 2010.

## **13.0 GENERAL**

13.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS {Tech.} Circular No.18 of 1975 may be followed.

13.2 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

13.3 Contractor's workers employed in the mine, if any, shall be provided closer and competent supervision. They shall be provided relevant training and other job related briefings. The drivers of the vehicle belonging to contractors entering the mine premises shall be explained the salient provisions of "Traffic Rules".

13.4 No manual workers shall be employed on any bench and on the next lower bench where HEMM is deployed. They shall be employed only after withdrawal of HEMM and only at the places where benches conform to the requirement of Regulation 106(1), 106(4) and 106(5) of the Metalliferous Mines Regulations, 1961.

13.5 Stipulations of circulars applicable for surface & opencast workings issued and which may be issued by Director General of Mines Safety from time to time shall be complied with.

14.0 Please note that this permission is subject to the following additional conditions:

14.1 In the event of any change in the circumstances connected with this permission/exemption which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

14.2 If at any time any one of the conditions, subject to which this permission/exemption has been granted, is violated or not complied with, this permission/exemption shall be deemed to have been revoked with immediate effect.

14.3 This permission/exemption may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106 (2) (b) of MMR, 1961, only, without prejudice to any other provisions of law which may be or may become applicable at any time.

14.4 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above permission/exemption. Intimation about completion of the mining

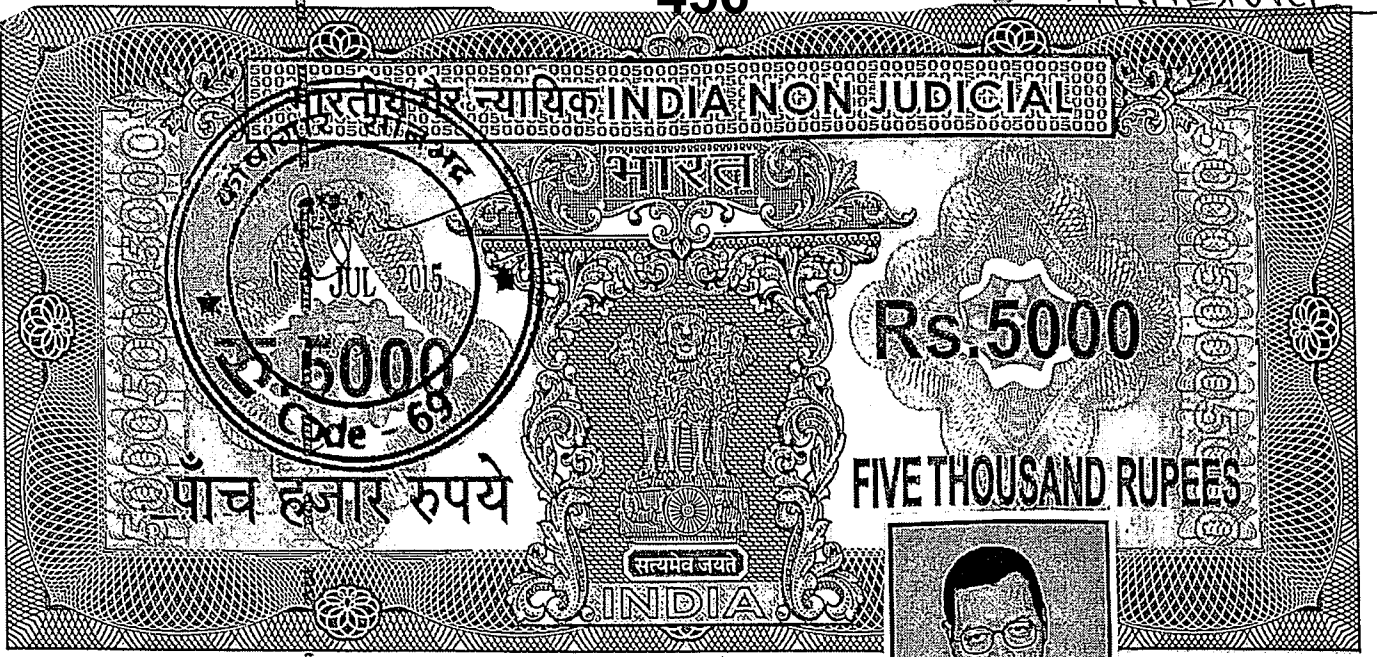
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operations should also be sent promptly and in any case not later than one month thereof.

***15.0 Unless renewed, this permission/relaxation shall be valid for a period of 5 (five) years from the date of issue of this letter or validity of lease period whichever is earlier.***

(True Copy)



उत्तर प्रदेश UTTAR PRADESH

BD 780640

प्रपत्र एम०एम०-३

**खनन पट्टे का आदर्श (Model) प्रपत्र (नियम-14)**

यह अनुबन्ध आज दिनांक: 24-07-2015 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहरताकिती भी सम्मिलित समझे जायेंगे) एक पक्ष और श्री सुरेश चन्द्र गिरि पुत्र स्व० केशव गिरि निवासी ग्राम-बारी डाला जनपद-सोनभद्र (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावली में यदि सन्दर्भ में ऐसा ग्राह्य हो, उसके दायद, निष्पादक, प्रशासक और प्रतिनिधि भी सम्मिलित समझे जायेंगे) द्वारा पक्ष

चूँकि पट्टेदार ने उत्तर प्रदेश उपखनिज(परिहार) नियमावली 1983 जिनसे आगे "उक्त नियमावली" कहा गया है के अनुसार राज्य सरकार को निम्नलिखित अनुसूची के भाग-1 में वर्णित भूमि 1.87 एकड़ के निमित्त खनन पट्टे के लिए प्रार्थनापत्र दिया है और उसने राज्य सरकार के पास रु० 28,050-00(अट्ठाइस हजार पचास रूपये मात्र) की धनराशि प्रतिभूति के रूप में जमा कर दी है।

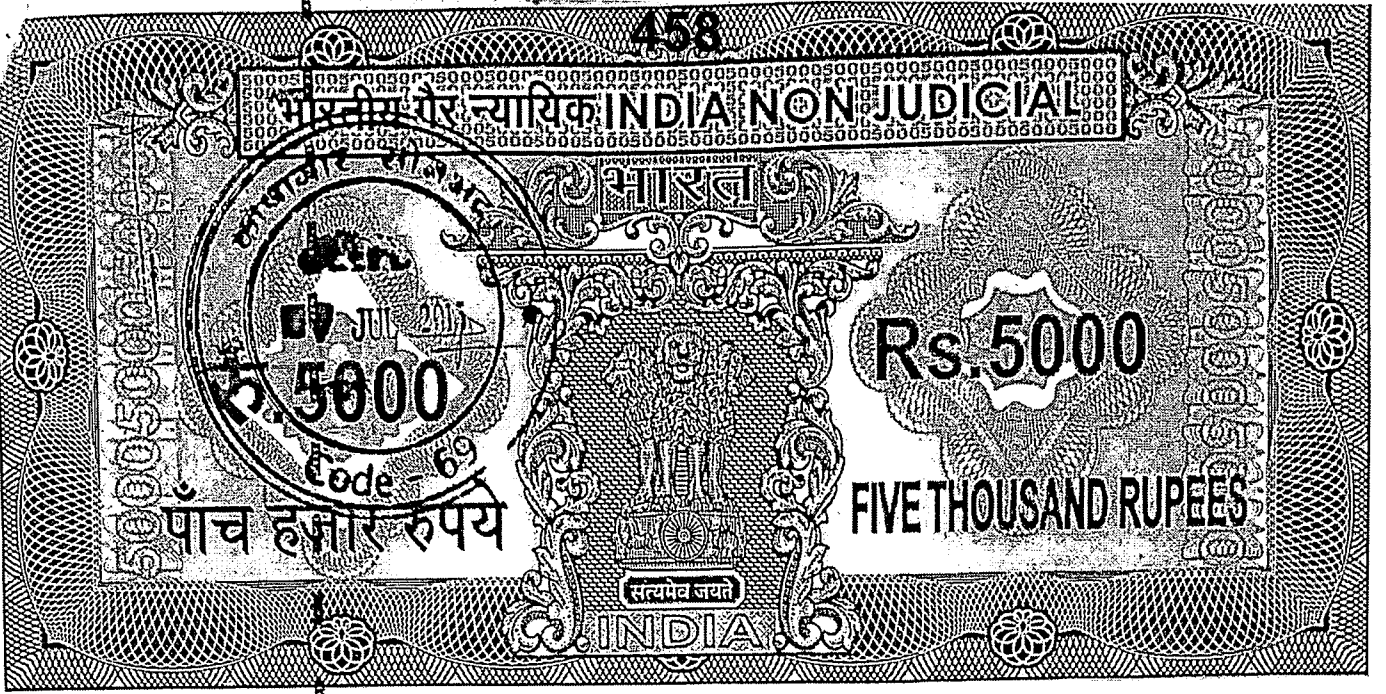
यह इस बात का साक्ष्य है कि उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उनमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन और सम्पादन किये जाने वाले किराये स्वामित्वों, प्रसविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित

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उपर अभिदिष्ट अनुसूची

भाग-1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान- वह समस्त भू-खण्ड जो जनपद-सोनभद्र, तहसील-रावर्टसगंज स्थित ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-7407क में 1.87 एकड़ है जो इसके साथ संलग्न नक्शे में चिह्नित है और उसे लाल रंग से रंगीन (बसवनतुक) किया गया है और जिसकी सीमायें एवं परिमाण निम्नलिखित हैं:-  
सीमायें (चौहद्दी):

- उत्तर : स्टोन ग्रीट ग्रामोद्योग संस्थान सचिव-श्री ओम प्रकाश गिरि के पक्ष में स्वीकृत खनन पट्टा क्षेत्र।  
दक्षिण : श्री गणेश सिंह के पक्ष में स्वीकृत खनन पट्टा क्षेत्र।  
पूरब : श्री रामेश्वर दयाल बंशल के पक्ष में पूर्व में स्वीकृत खनन पट्टा क्षेत्र।  
पश्चिम : आराजी संख्या-7407 में प्रार्थी का आफिस बाद मोटर लीक।

परिमाण- A B C D E F A रकबा-1.87 एकड़ एतदपश्चात् जिसे "उक्त भूखण्ड" कहा गया है।

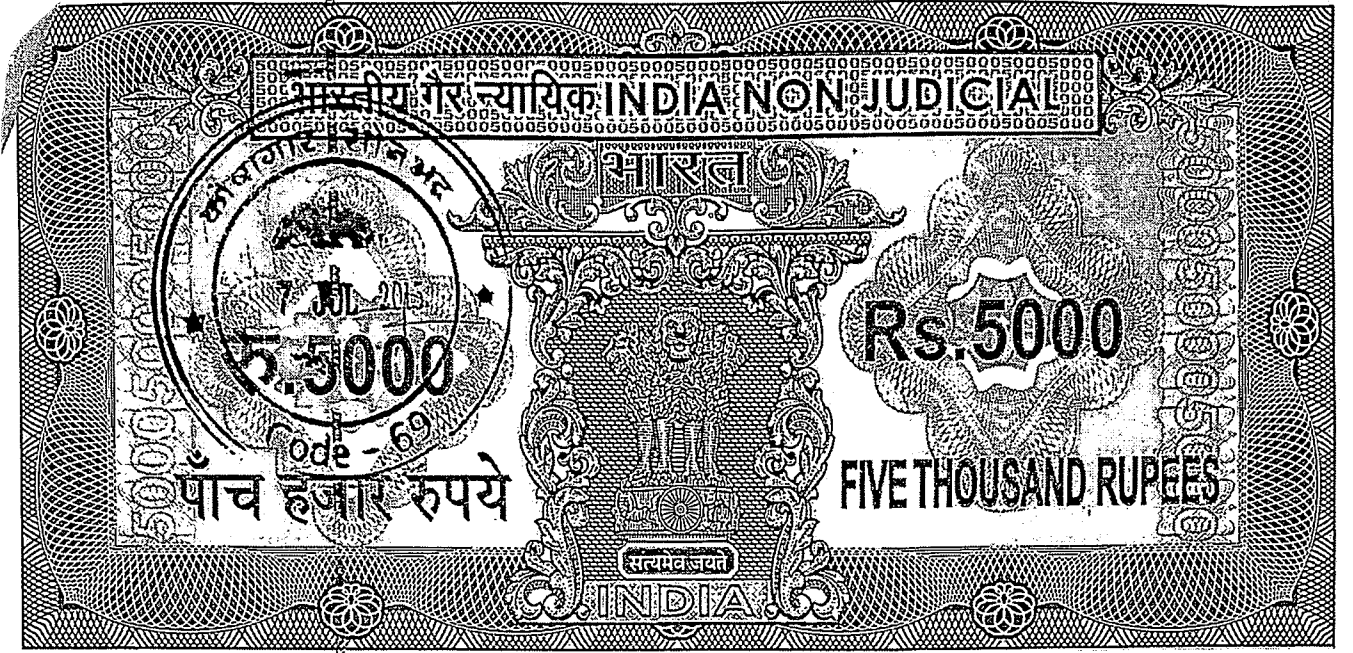
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भाग-2

1. इस पट्टे द्वारा आरक्षित अपरिहार्य भाटक या स्वामित्व, जो इनमें से अधिक हो, का भुगतान करना :-

प्रदत्तेदार पट्टे के प्रत्येक वर्ष के लिए प्रत्येक खनिज गिट्टी/बोल्डर (डोलो स्टोन) के सम्बन्ध में, इस भाग के खण्ड (2) में विनिर्दिष्ट अपरिहार्य भाटक का वार्षिक भुगतान करेगा।

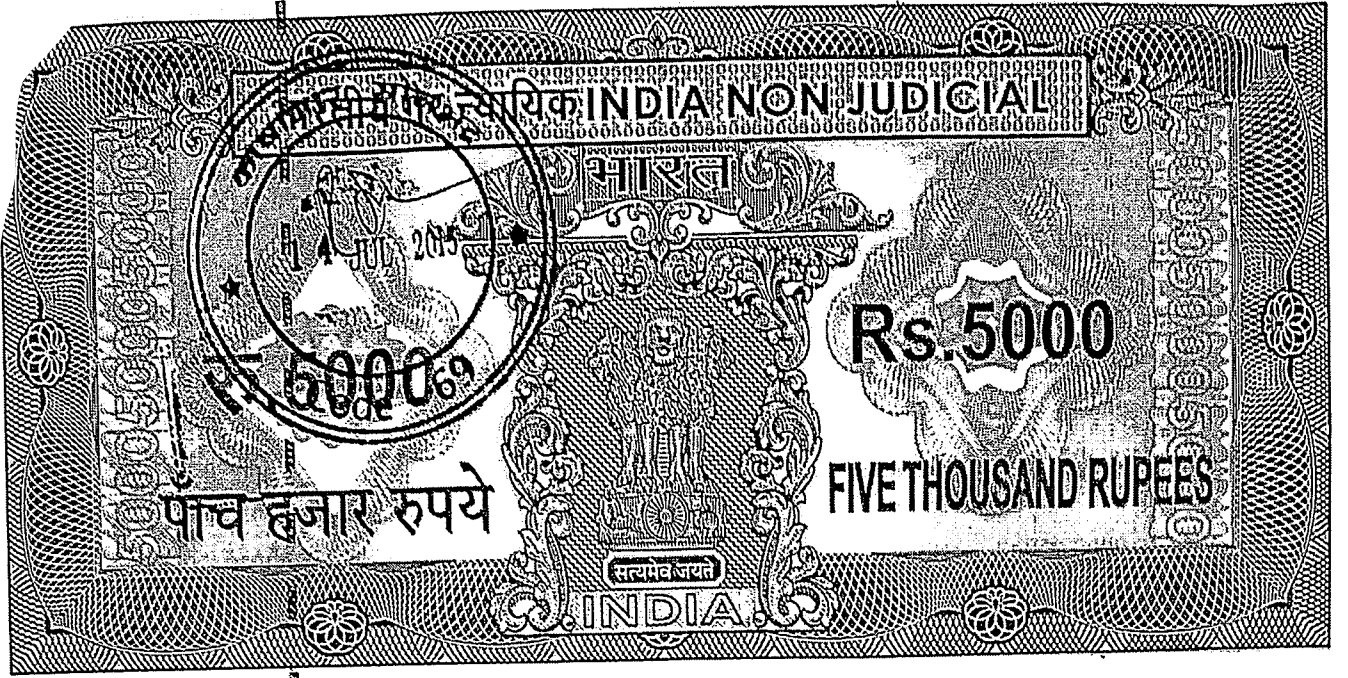
प्रतिबन्ध यह है कि प्रदत्तेदार प्रत्येक खनिज के सम्बन्ध में अपरिहार्य भाटक या स्वामित्व, जो धनराशि इसमें से अधिक हो, का देनदार होगा, किन्तु दोनों का नहीं।

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2. पट्टा धनराशि की दर और उसको भुगतान करने की रीति-  
 इस भाग के खण्ड (1) के उपबन्ध के अधीन रहते हुए पट्टे की अवधि में पट्टेदार राज्य सरकार को इस अनुसूची के भाग-1 में वर्णित और पट्टान्तरित (Demised) भूमि के प्रति खनिज प्रति एकड़ वार्षिक अपरिहार्य भाटक निम्नलिखित दर पर या ऐसी संशोधित दर पर भुगतान करेगा, जो पट्टेदार को राज्य सरकार द्वारा लिखित रूप से संसूचित किया जायेगा।

खनिज का नाम	प्रति एकड़ निर्धारित वार्षिक अपरिहार्य भाटक	पट्टान्तरित भूमि का क्षेत्रफल	कुल देय अपरिहार्य भाटक	एक वर्ष में देय कुल अपरिहार्य भाटक
1	2	3	4	5
गिट्टी / बोल्टर (डोलो स्टोन)	रु० 60,000-00	1.87 एकड़	रु० 11,22,000.00	रु० 1,12,200.00

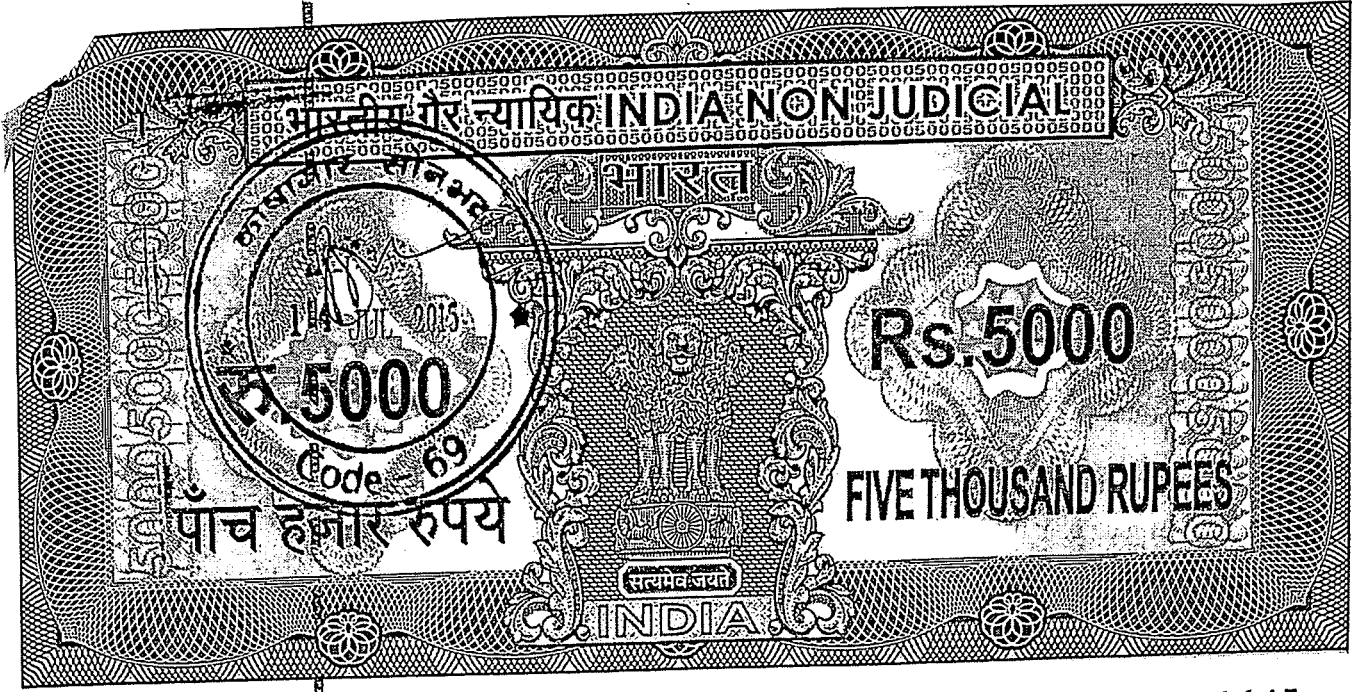
अपरिहार्य भाटक का राज्य सरकार के प्रति भुगतान पट्टावर्ष के पूरा होने के एक माह के भीतर जनपद-सोनभद्र के मुख्यालय के राजकीय कोषागार अथवा तदर्थ प्राधिकृत बैंक की शाखा (जैसा कि समय-समय पर विनिर्दिष्ट किया जाय) में खनिज के निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" में जमा किया जायेगा।

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3. स्वामित्व की दर और उसके भुगतान की रीति :-

इस भाग के खण्ड (1) के नियमों के अधीन रहते हुए पट्टेदार पट्टे की अवधि में राज्य सरकार को ऐसे समयों पर और ऐसी रीति से, जो राज्य सरकार विहित करे, पट्टे पर दिये हुए क्षेत्र से उसके द्वारा हटाये गये गिट्टी/बोल्डर के संबन्ध में उक्त नियमावली की प्रथम अनुसूची में दत्तसमय विनिर्दिष्ट दर पर स्वामित्व का भुगतान करेगा।

4. अपरिहार्य भाटक और स्वामित्व कटौती आदि से मुक्त होंगे:-

इस भाग में उल्लिखित अपरिहार्य भाटक और स्वामित्व का भुगतान बिना किसी कटौती के राज्य सरकार को नियत दर पर और ऐसी रीति से किया जायेगा, जो राज्य सरकार विहित करे।

5. स्वामित्व के संगणन की रीति

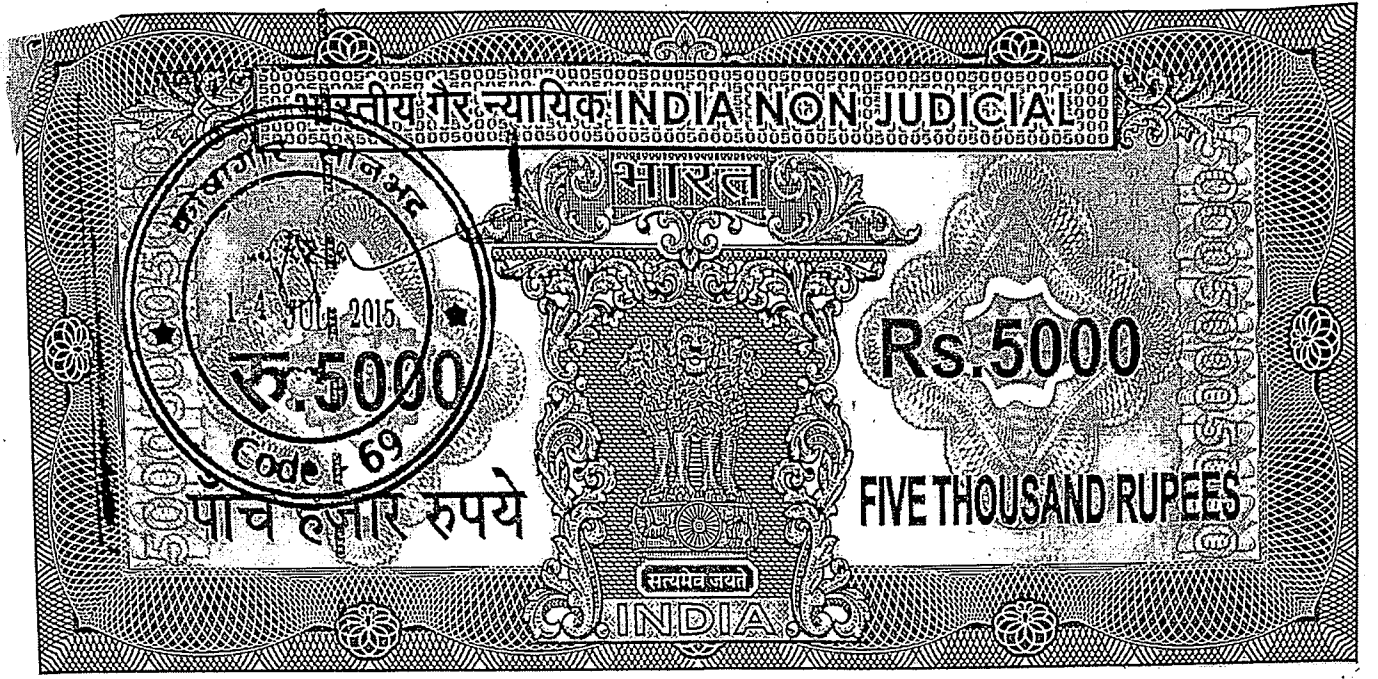
उक्त स्वामित्वों के संगणन करने के प्रयोजनों के लिए पट्टेदार खान से संग्रह किये गये खनिज/खनिजों का और उसको भेजने की रीति का सही-सही लेखा रखेगा, जिसमें वह परिवहन की प्रणाली, वाहन की दिर्बन्धन संख्या, वाहन के प्रभारी व्यक्ति, वाहन द्वारा परिवहन किये गये खनिज का विवरण और परिमाण का उल्लेख करेगा, जो एम0एम0-11 में पास जारी करेगा और ऐसे अन्य विवरणों का उल्लेख करेगा जो राज्य सरकार सामान्य या विशिष्ट आदेश द्वारा विनिर्दिष्ट करें। नियम 66 के अधीन अधिकृत अधिकारी या ऐसे अन्य अधिकारी जिन्हें राज्य सरकार नियमावली के अधीन समय-समय पर प्राधिकृत करें, स्टॉक में रखे गये और निर्यात किये जाने

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वाले या प्रपत्र एम0एम0-11 में उल्लिखित खनिज के लेखा उसके परिमाण का जाँच कर सकता है। पट्टेदार प्रतिवर्ष जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय के क्षेत्रीय कार्यालय को पूर्ववर्ती तिमाही के पन्द्रह दिनों के भीतर जुलाई, अक्टूबर, जनवरी और अप्रैल में प्रपत्र एम0एम0-12 में तिमाही विवरणी प्रस्तुत करेगा और यदि विवरणी नियत समय के भीतर प्रस्तुत नहीं की जाती है तो पट्टेदार चूक के प्रत्येक अवसर पर ₹0 2,000.00 (रुपया दो हजार मात्र) की धनराशि का भुगतान करेगा।

6. प्रपत्र एम0एम0-11 का भुगतान के आधार पर दिया जाना :-

पट्टेदार जिलाधिकारी के कार्यालय से प्रपत्र एम0एम0-11 की पुस्तिका, जैसा कि उ0प्र0 उपखनिज (परिहार) नियमावली 1963 के नियम 70(1) में अपेक्षित है, छपाई मूल्य का भुगतान करने पर प्राप्त करेगा।

7. नियत समय पर अपरिहार्य भाटक, स्वामित्व आदि का भुगतान न करने पर कार्यवाही-

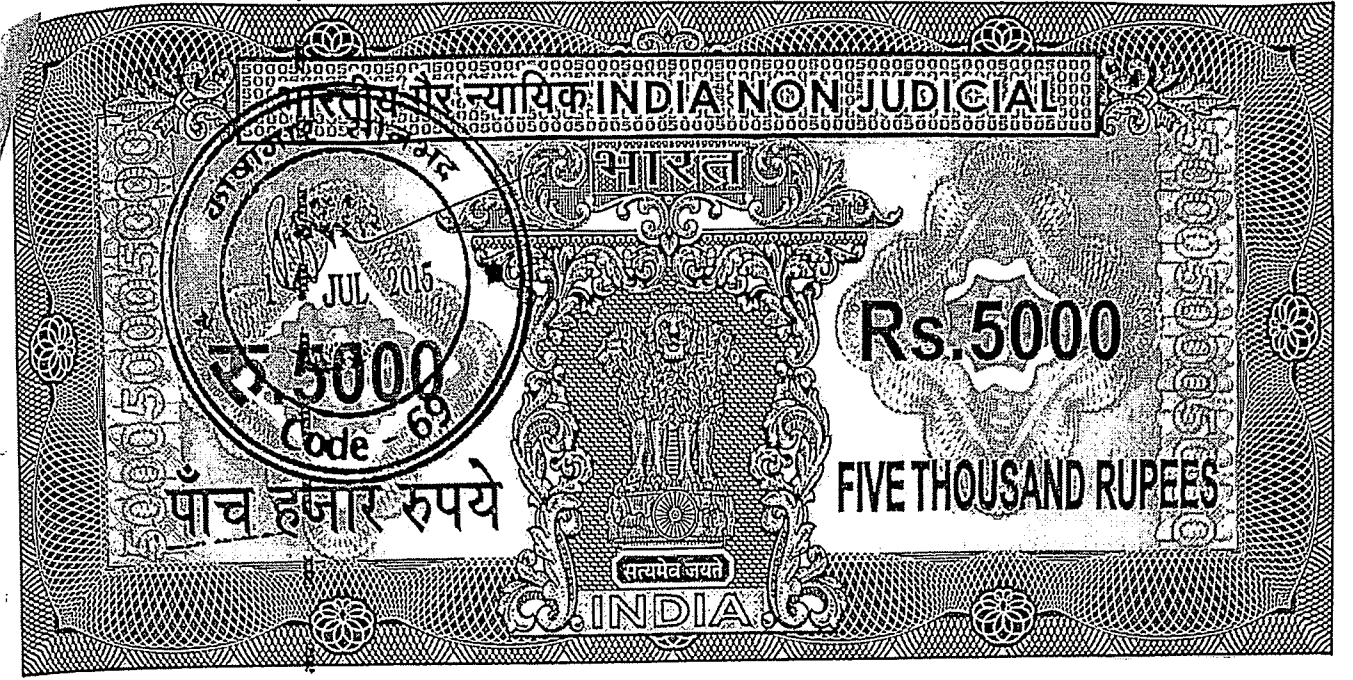
यदि पट्टेदार द्वारा इस उपस्थान पत्र के निबंधनों और शर्तों के अधीन किसी अपरिहार्य भाटक, स्वामित्व या राज्य सरकार को देय किसी अन्य धनराशि का भुगतान विहित समय के भीतर नहीं किया जाता है तो वह ऐसे अधिकारी के प्रमाण-पत्र पर, जिसे राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करें, उसी प्रकार से वसूल की जा सकेगी जिस प्रकार से मालगुजारी का बकाया वसूल की जाती है।

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**भाग-3**

**सामान्य उपबन्ध**

1. **नियमों, प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है**

यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा और शर्त/शर्तों को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्त भंग करने का स्पष्टीकरण देने के लिए धुक्तियुक्त अवसर दिया जायेगा।

यदि पट्टेदार यथास्थिति, इसमें नियमावली या इस पट्टे के अधीन किसी अधिकारी द्वारा पारित किसी आदेश से क्षुब्ध है तो वह इस नियमावली के नियम 77 और 78 के अधीन अपील/पुनरीक्षण दायर कर सकता है।

2. **पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा :-**

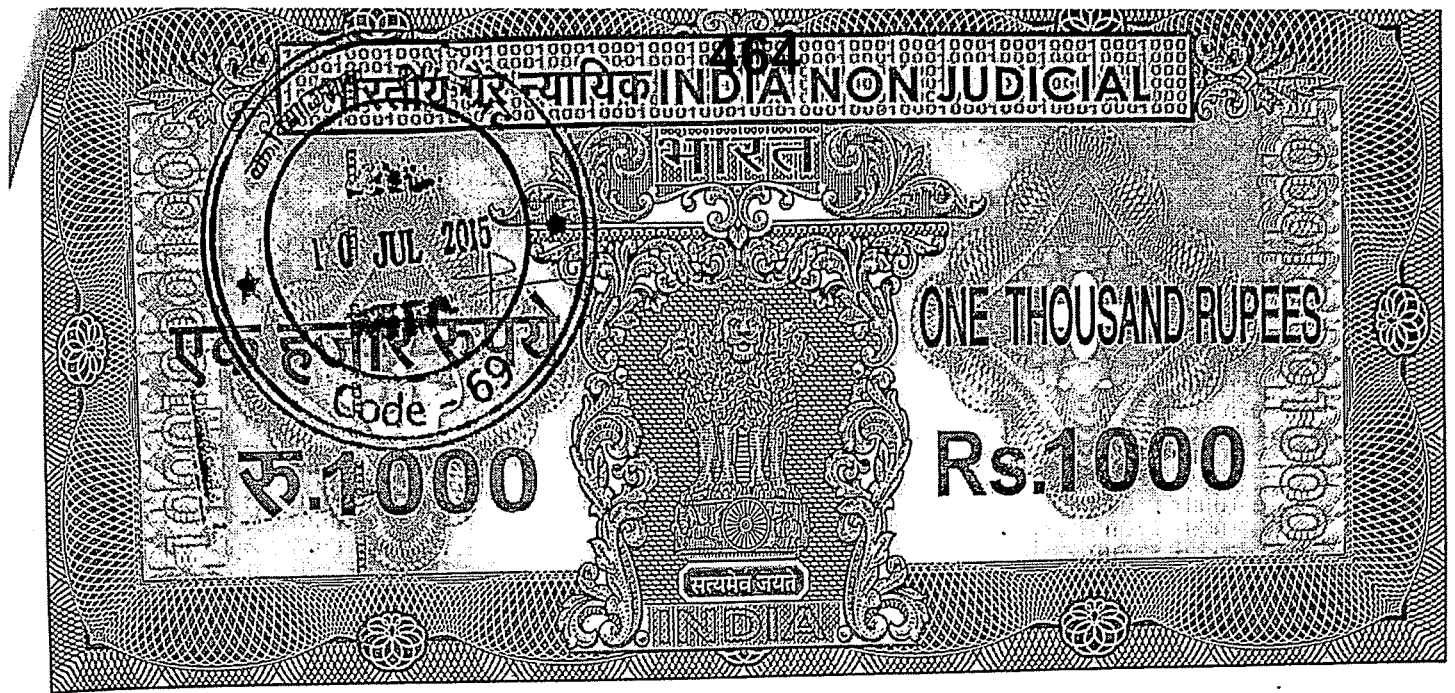
पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय किराये और स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जबतक पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय और उस दशा में किसी समय ऐसी समाप्ति के पश्चात् कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में) अपने लाभ के लिए ऐसे सभी या किसी इंजन, मशीन, संयंत्र, भवन संरचनाओं और अन्य निर्माण कार्य, परिनिर्माण(एरेक्शन्स) और अस्थायी

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आवास स्थानों को उखाड़ सकता है/सकते हैं और हटा सकता है, जो उक्त भूमि में या उसपर पट्टेदार द्वारा खनन किया गया हो, खड़े किये गये हो, स्थापित किये गये हो या रखे गये हो और जिन्हें पट्टेदार, राज्य सरकार को देने के लिए बाध्य नहीं है और जिन्हें राज्य सरकार खरीदने के लिए इच्छुक न हो।

3. पट्टे की समाप्ति के पश्चात् तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती:

यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के पश्चात्, तीन कलेण्डर मास के अन्त में, उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके संबंध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न हटाये जाए तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किए बिना या उसके संबंध में पट्टेदार/पट्टेदारों को कोई हिसाब दिए बिना, उनकी बिक्री करके निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

4. ठेकेदार के माध्यम से स्वामित्व एवं अपरिहार्य भाटक की वसूली करना:-

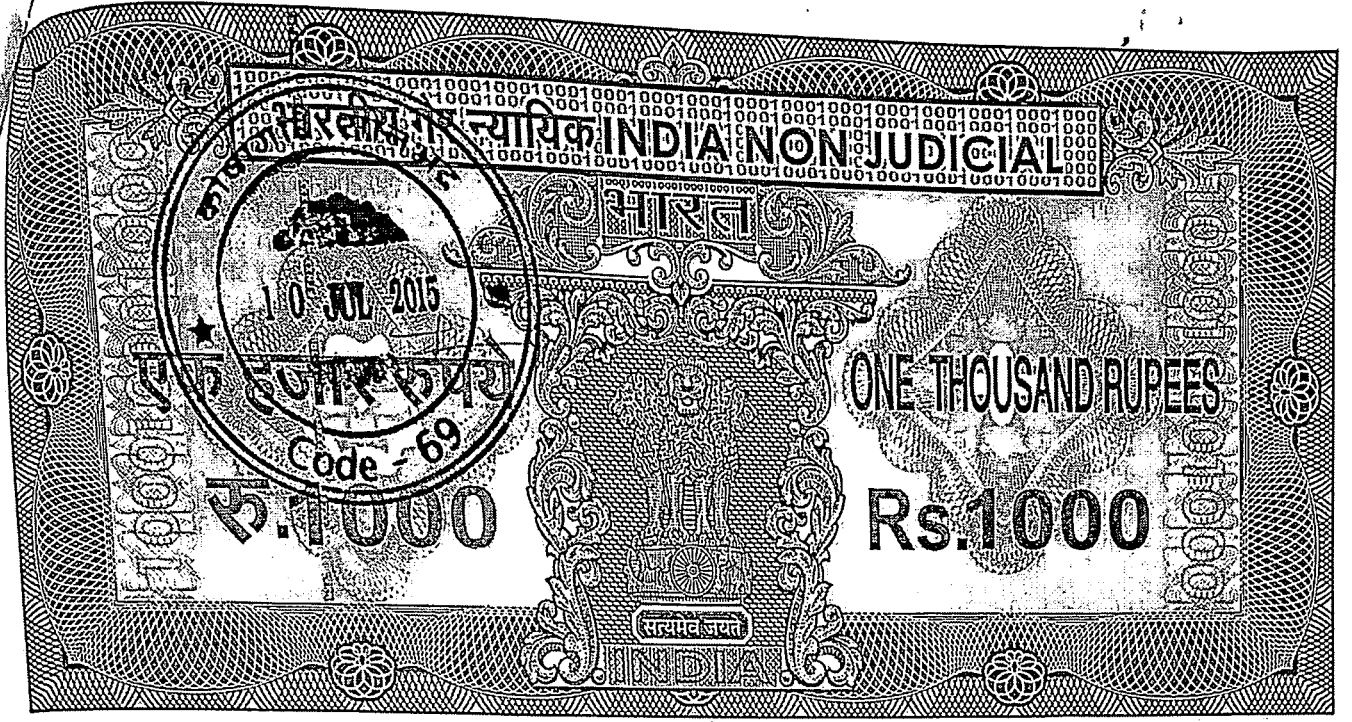
यदि राज्य सरकार इस प्रकार निर्देश दे, तो पट्टेदार इस उपस्थापन पत्र द्वारा संरक्षित स्वामित्वों और अपरिहार्य भाटक का भुगतान स्वामित्व की वसूली करने वाले ठेकेदार को राज्य सरकार द्वारा नियत रीति से ऐसी अवधियों में करेगा, जो विनिर्दिष्ट की जाय।

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सोनभद्र

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सोनभद्र

S. C. S.



उत्तर प्रदेश UTTAR PRADESH

AN 200619

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5. नोटिसें :- इस उपस्थापन पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे अन्य पते पर भेजी जायेगी, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित और वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे चुनौती दी जा सकेगी।

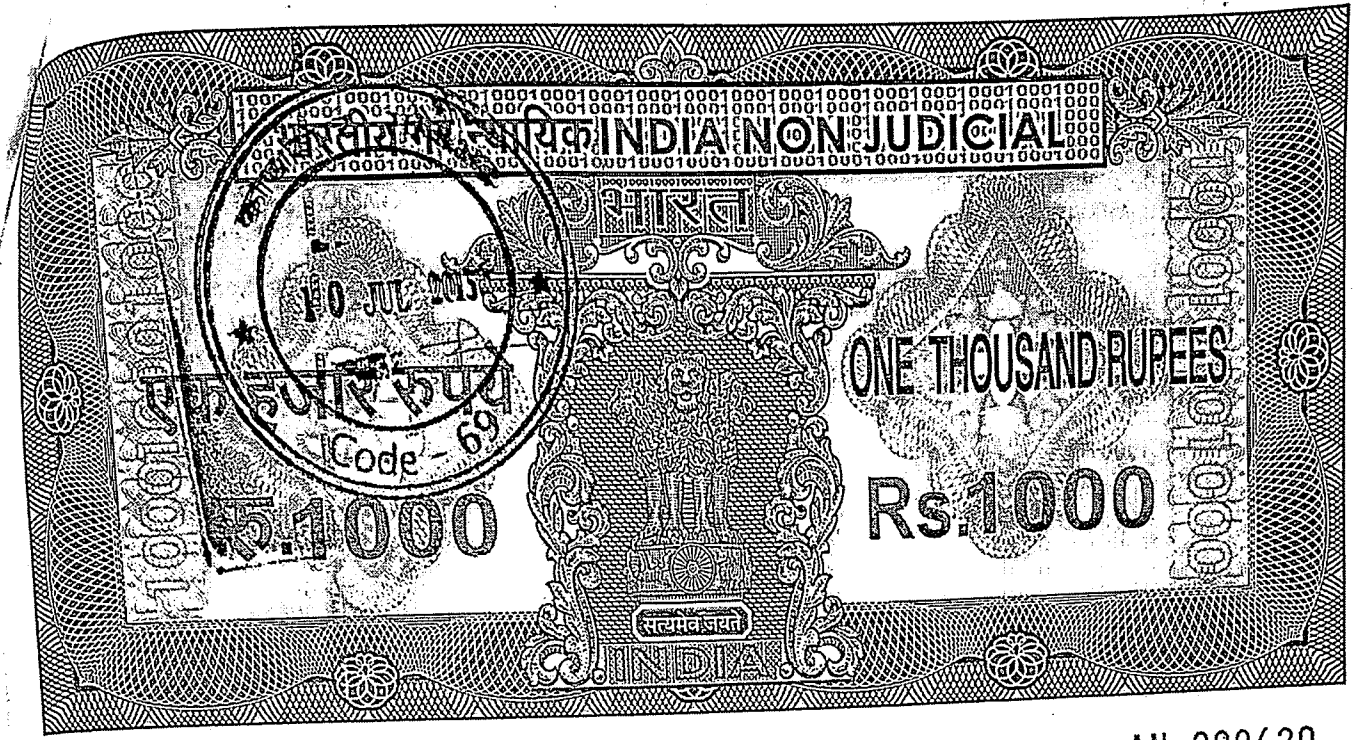
खास अधिकारी  
सोनभद्र

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AN 200620

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### अतिरिक्त शर्तें

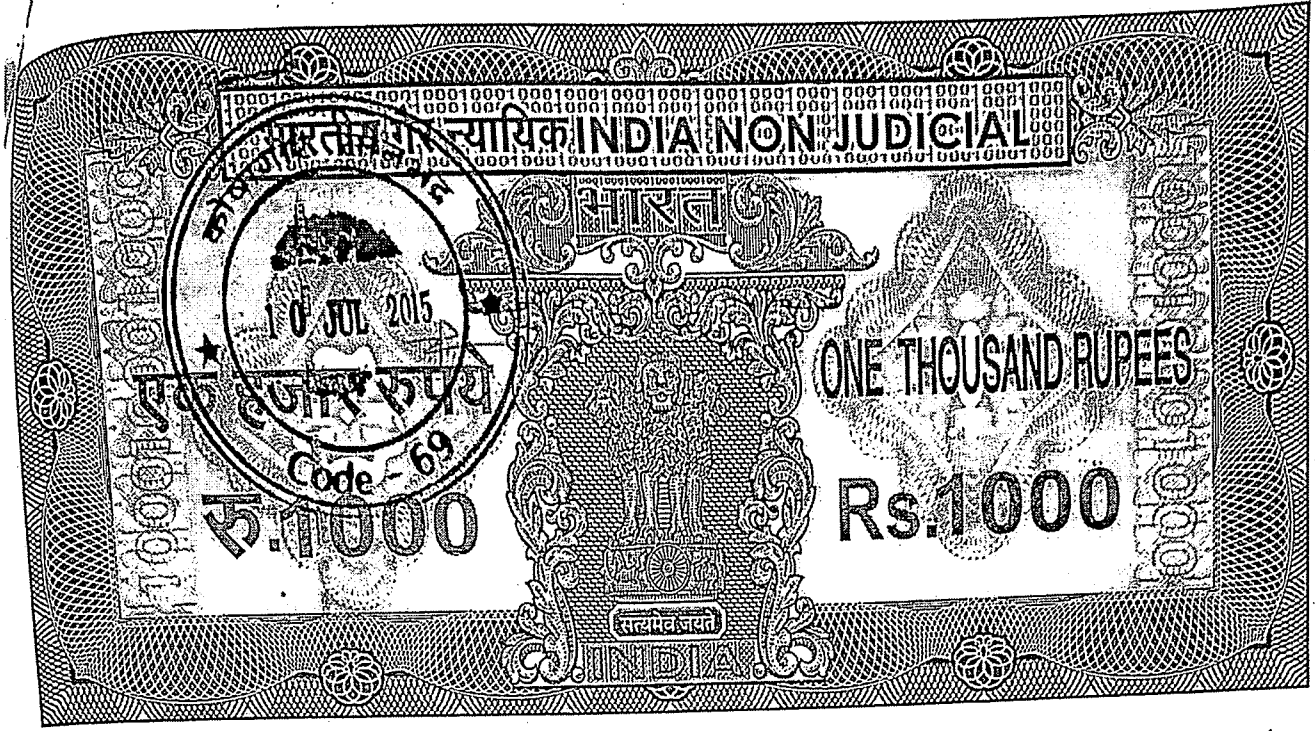
1. प्रत्येक वर्ष के लिये निर्धारित वार्षिक अपरिहार्य भाटक से रायल्टी की धनराशि अधिक होने पर रायल्टी की धनराशि (जो उक्त क्षेत्र से पट्टा धारक द्वारा खनन कर निकासी की गई खनिज की मात्रा पर देय होती है) देय होगी तथा रायल्टी व वार्षिक अपरिहार्य भाटक की धनराशि समय-समय पर पुनरीक्षित दरों के आधार पर देय होगी।
2. शासनादेश संख्या-1040/86-2014-127/2011 दिनांक 10.04.2014 द्वारा दिये गये निर्देश कि "यदि पूर्व पर्यावरणीय अनापत्ति में उल्लिखित मात्रा से अधिक मात्रा का खनन एवं परिवहन पट्टा की राय में किया जाना आवश्यक है, तब उसे अधिसूचना दिनांक 14.09.2006 के प्रस्तर-2 के प्राविधानों के अनुसार ऐसी अतिरिक्त मात्रा के लिए सम्बन्धित नियामक प्राधिकारी से पूर्व पर्यावरणीय अनापत्ति पुनः प्राप्त करनी होगी।"
3. पर्यावरण स्वच्छता प्रमाण पत्र की वैध अवधि समाप्त होने के पश्चात् गिट्टी/बोल्डर (जोलो स्टोन) के स्वीकृत खनन पट्टे के सम्बन्ध में पुनः पर्यावरण स्वच्छता प्रमाण पत्र पट्टाधारक द्वारा प्रस्तुत करने के पश्चात् ही खनन पट्टे का संचालन होगा। अन्यथा खनन पट्टे का संचालन बन्द रहेगा, जिसके लिए पट्टेधारक स्वयं उत्तरदायी होगा।
4. पर्यावरण के संरक्षण हेतु पट्टाधारक को उचित प्रबंध करना होगा।
5. पट्टाधारक द्वारा उनके पक्ष में स्वीकृत खनन पट्टा क्षेत्र से खनन कर निकासी किये गये खनिज का परिवहन सिर्फ जिला क्वैरी कार्यालय, सोनभद्र द्वारा जारी प्रपत्र एम0एम0-11 द्वारा ही किया जायेगा इसके अतिरिक्त किसी अन्य प्रपत्र का उपयोग किये जाने अथवा स्वीकृत क्षेत्र से बाहर खनन कार्य करते हुये पाये जाने एवं दोष सिद्ध होने पर पट्टा निरस्त कर दिया जायेगा।

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उत्तर प्रदेश UTTAR PRADESH

AN 200621

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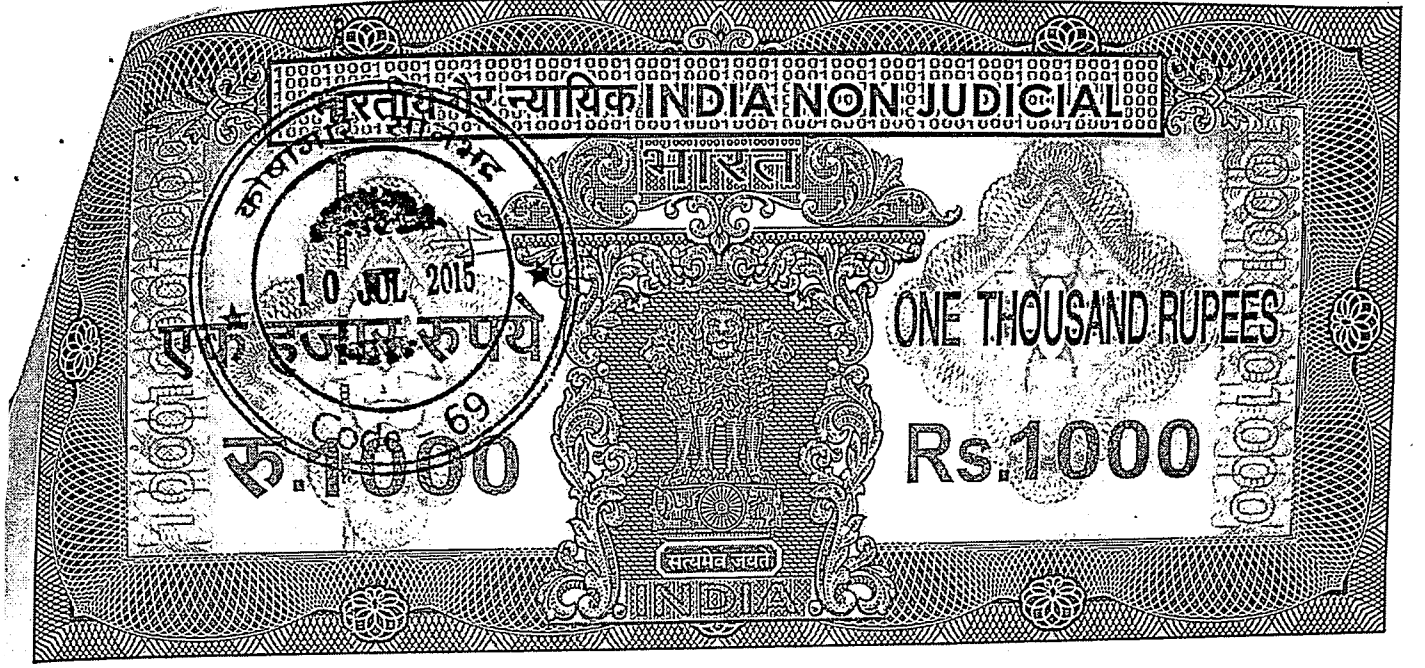
6. पट्टाधारक नियमावली 1963 के नियम-73 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर ₹0 2,000-00 की शास्ति का भागी होगा तथा पट्टाधारक की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।
7. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टाधारक तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (ख0प्र0) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
8. ब्लास्टिंग का लाइसेंस प्राप्त किये बिना खनन कार्य में ब्लास्टिंग का प्रयोग प्रतिबन्धित होगा।
9. खनन कार्य कुशल कारीगरों द्वारा कराया जाना होगा तथा खनन संक्रियाओं में श्रमिकों की सुरक्षा के उपाय करने होंगे।
10. पट्टाधारक को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा।
11. स्वीकृत क्षेत्र के अन्तर्गत किसी काश्तकार/काश्तकारों के संक्रमणीय/असंक्रमणीय अधिकार वाली भूमि का कोई अंश पड़ने की दशा में ऐसे काश्तकार/काश्तकारों से लिखित सहमति प्राप्त करने के उपरांत ही उनके अंश की भूमि में पट्टाधारक खनन कार्य प्रारम्भ करेंगे।

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उत्तर प्रदेश UTTAR PRADESH

AN 200622

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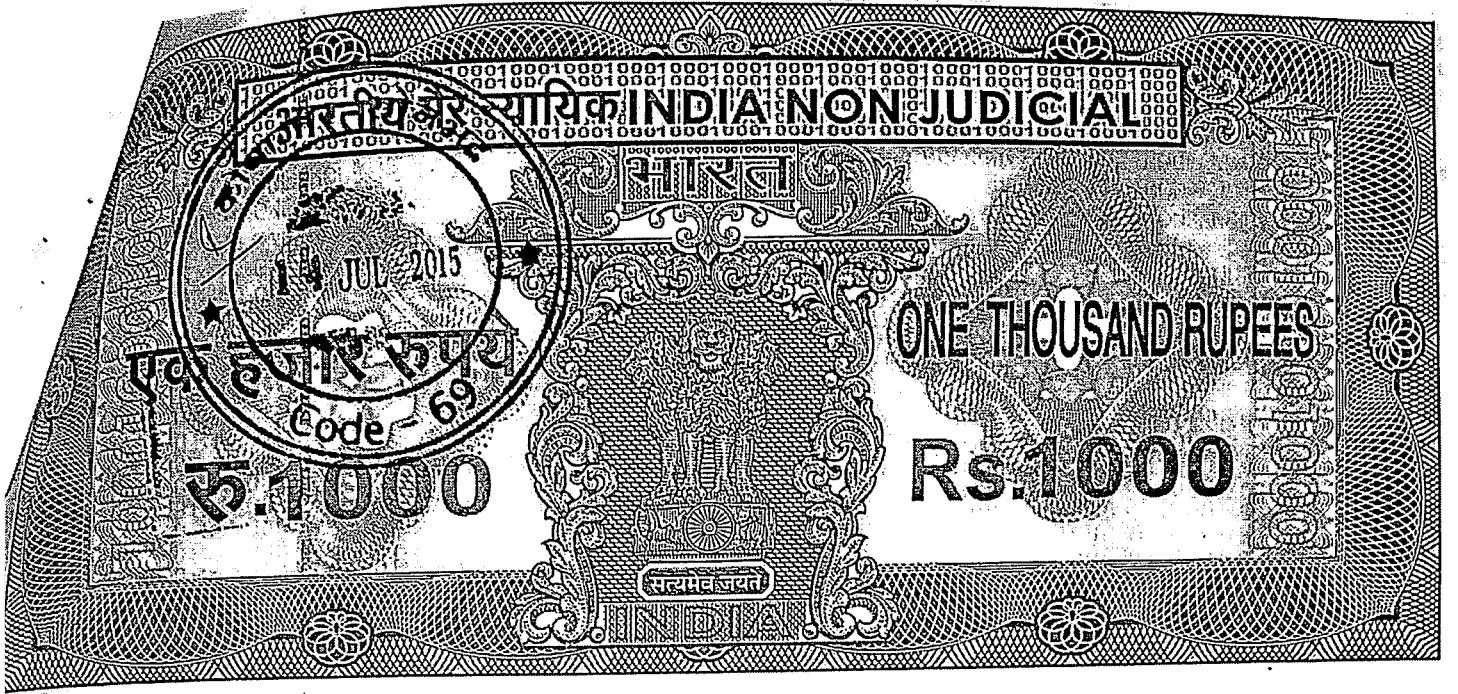
12. स्वीकृत क्षेत्र में स्थायी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करने की अनुमति दी जायेगी।
13. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
14. पट्टाधारक द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला ववैरी कार्यालय, सोनभद्र में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
15. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
16. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
17. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र (यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
18. उ०प्र० उपखनिज (परिहार) नियमावली, 1963 के नियम-34(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टाधारक को किया जाना आवश्यक होगा।
19. उक्त खनन पट्टा मा० सर्वोच्च न्यायालय, मा० उच्च न्यायालय, इलाहाबाद एवं लखनऊ खण्ड पीठ तथा अन्य सक्षम न्यायालय द्वारा पारित आदेश के अधीन होगा।

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जान अधिकारी  
सोनभद्र

जिलाधिकारी  
सोनभद्र

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उत्तर प्रदेश UTTAR PRADESH

AN 200753

(14)

स्टाम्प शुल्क-

दस वर्षों में देय कुल अपरिहार्य भाटक की धनराशि रू0 11,22,000.00 एवं प्रतिभूति के मद में जमा रू0 28,050-00 तथा प्रारम्भिक व्यय के मद में जमा धनराशि पर देय स्टाम्प शुल्क की धनराशि रू0 46,100-00 है।

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खास अधिकारी  
सोनभद्र

जिलाधिकारी  
सोनभद्र





उत्तर प्रदेश UTTAR PRADESH

CP 905681

(15)

इसके साक्ष्य के रूप में उपस्थापन पत्र एतदधीन आयी हुई रीति से उपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. श्री पी० के० सिंह, स्वाम आधिकारी सोनभद्र

जिला अधिकारी  
सोनभद्र

2. श्री राजेश कुमार राय वरिष्ठ लिपिक (राजेश कुमार राय)  
वरिष्ठ अनिय लिपिक

3.

की उपस्थिति में जिलाधिकारी, सोनभद्र द्वारा हस्ताक्षरित:-

जिला अधिकारी  
सोनभद्र

1. संतोष कुमार राय S/O श्री गौरी शंकर राय  
मि० चोपक, जनपद - सोनभद्र (उ०प्र०)

2.

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-

पट्टेधारक  
वर्ग हस्ताक्षर

(True Copy)

## State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar  
Vinet Khand-1, Gomti Nagar, Lucknow-226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : doeuplko@yahoo.com  
Date: 10 November, 2014

Ref. No. 1756/Parya/SEAC/2146/JDCA(S)/2014

To,

Sri Suresh Chandra Giri,  
S/o Sri Keshav Giri  
C/o Rajeev Kumar Sharma  
Hydel Colony, Post-Chopan,  
Sonebhadra, Uttar Pradesh-231205

Sub: Regarding Environmental Clearance for proposed Stone Mining Project at Gata No-7407 Ka, Village-Billi-Markundi, Tehsil-Robertsganj, Sonebhadra, U.P. (Leased Area-1.87 Acres)

Dear Sir,

Please refer to your letter dated 07/03/2014, undated letter received in this office on 25/04/2014, 03/07/2014, 20/07/2014, 11/08/2014 and letter dated 22/08/2014 addressed to the Chairman/Secretary SEAC, Directorate of Environment, Lucknow. The Committee considered the matter in its meeting held on dated 22/08/2014. A presentation was made by the consultant M/s Eko pro Engineers Pvt. Ltd, along with the representatives of the project proponent, through documents, presentation made during meeting dated 22/08/2014 and reply to the queries raised by the SEAC, has informed to SEAC that:

1. The environmental clearance is sought for Dolo Stone Mining project at Gata No- 7407 Ka, Village-Billi Markundi, Tehsil-Robertsganj, District-Sonebhadra, Uttar Pradesh (Leased area-1.87 acres).
2. Mining Lease area was granted to the applicant from 21/06/1996 to 20/06/2006. Presently, renewal of the same lease is applied to mining department. Mining Department's letter no. 914/86-2014-77/2014 dated 30/06/2014 has been submitted in this regards.
3. 4,000 M3 per year Dolo Stone collections are proposed.
4. The mining plan has been prepared by Shri B.D. Shukla (RQP No.-RQP/DDN/169/2006/A).
5. The water requirement will be limited to 3.5 KLD from borewell.
6. During operation the maximum no. of workers will not be more than 20.
7. A Google map showing Ariel distances of critically polluted areas of District-Sonebhadra from the project site has been submitted which shows that the project site is beyond 05 K.M. from any critical areas as identified by MoEF in District-Sonebhadra. Hence the project activities are not covered under general conditions.
8. The mining will be opencast type and carried out semi mechanized.
9. The ultimate depth of mining will be restricted to 20' m/ water level, whichever is less. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
10. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
11. Regarding the project no litigation is pending in any court.
12. The Project proposal falls under category- 1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 22/08/2014) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 15/10/2014) has decided to grant the Environmental Clearance to this project proposal subject to effective implementation of the following general and specific conditions:

**General Conditions:**

1. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
2. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
3. Mining and loading shall be done only within day hours time.
4. No mining shall be carried out in the safety zone of any bridge and/or embankment.
5. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
6. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
7. Parking of vehicles should not be made on public places.
8. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
9. No wildlife habitat will be infringed.
10. It shall be ensured that there is no fauna dependant on the areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
11. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
12. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPCCB and SEIAA and this activity should be completed before the start of mining.
13. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
14. Dispensary facilities for first-aid shall be provided at site.
15. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
16. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
17. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
18. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
19. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
20. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
21. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.

22. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
23. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
24. Project Proponent shall explore the possibility of using solar energy wherever possible.
25. Under social corporate responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CSR component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
26. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
27. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
28. Action plan with respect to suggestion/Improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
29. The proponent shall observe every 15 day for nesting of any species in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
30. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
31. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
32. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
33. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
34. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on site or along road side (Avenue Plantation).
35. Debris from the site will be collected and stored at secured place and may be utilized at proper place.
36. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
37. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

38. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.com> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow.
39. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
40. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
41. Any appeal against this environmental clearance shall lie with the National Green Tribunal Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

Specific conditions

1. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
2. The Environmental clearance will be co-terminus with the mining lease period.
3. ID proof of project proponent shall be submitted within 15 days.
4. A CSR plan with minimum Rs. 01 lakh should be drawn up and submitted.
5. Fast growing trees with wide canopy should be preferred for mandatory plantation around the mining site.
6. For drilling and blasting, separate permission shall be sought from the competent Authority.
7. This clearance is limited for mining activity only. No other activity like crushing or washing or any other processing shall be allowed under this clearance.
8. Provision for first aid help should be mandatorily made at the site.
9. The Environmental clearance will be co-terminus with the mining lease period
10. Environmental clearance is subject to obtaining forest clearance under Forest (Conservation) Act, 1980 as applicable.
11. Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submitted to the SEIAA.
12. Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.
13. A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised. Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.
14. Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school, agricultural fields etc. (if any in the vicinity) shall be raised.
15. Blast vibration study shall be carried out and report submitted to the UPPCB/SEIAA.
16. Personnel exposure monitoring for dust shall be carried out for the workers and records maintained.
17. Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages, due to mining activity shall be submitted to the Regional office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.

- Rain water harvesting shall be undertaken to recharge the ground water source. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.
19. Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
  20. Trenches/garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
  21. Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
  22. Ground water in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
  23. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.
  24. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures undertaken (at interval of five years or less) shall be conducted followed by follow up action wherever required.
  25. Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
  26. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests on six monthly basis.
  27. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines / other Competent Authority.
  28. Adequate plantation shall be raised in the ML area, haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall

- also form a part of afforestation programme besides tree plantation. The density of the trees shall not be less than 2500 plants per ha. The company shall involve local people with the help of self help group for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.
29. Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year – pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
  30. Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.
  31. The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the Tailing Dam (if any) shall be regularly monitored and report submitted to the RO, Ministry of Environment & Forests and the State Pollution Control Board.
  32. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of ores and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. Transportation of ore shall be done only during day time. The vehicles transporting ores shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of ores for transportation shall be committed. The trucks transporting ore shall not pass through wild life sanctuary.
  33. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
  34. Action plan for implementation with respect to suggestions/improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months.
  35. A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO, Ministry of Environment & Forests & SEIAA UP, 5 years in advance of final mine closure for approval.
  36. Solid waste material viz, gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
  37. Issues raised during public hearing must be strictly complied during operation phase.
  38. Project proponent should maintain a register for information on (a) Quantity of material excavated/collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.
  39. In case project falling within 10 Km. area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even if eco-sensitive zone (ESZ) has not been earmarked.
  40. Project does not fall under any buffer zone of no-development as declared /identified under any law.
  41. 33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, GoI, Lucknow every year.
  42. The finished products will be boulder and khanda. No further processing of stone blast/Gitti will be done at site and the mining will be done manually.

43. The permission will have to be taken from DM before blasting the mine, amount of dynamite to be used and time of blast to be announced as per provision in the rules.
44. Plantation of species of trees like babool, shoe babool and awla is to be done.
45. Provision of first aid is to be made and all the labors should be insured.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be cancelled.


The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Encl: as above



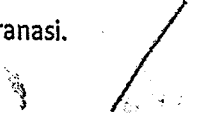
(J. S. Yadav)

Member Secretary, SEIAA

No.          /Parva/SEAC/2146/JDCA(S)/2014 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Sonbhadra, U.P.
6. Director, Geology and Mining, Govt. of U.P.
7. Deputy Director, Regional Office, Environment Directorate, Varanasi.
8. Copy for Web Updation/Guard File.



(Dr. R.K. Sardana)

Director (I/c)/Secretary SEAC  
Directorate of Environment, U.P.

(True Copy)

ANNEXURE-R-08

कार्यालय प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा-सोनभद्र।  
पत्रांक-1022 /ओबरा/15 खनन, दिनांक:ओबरा 21-08 2010.

सेवा में,

जिलाधिकारी

सोनभद्र।

विषय:- खनन परिहार पर नियंत्रित किये जाने के निमित्त अनापत्ति प्रमाण-पत्र देने के सम्बन्ध में।

सन्दर्भ:- खान अधिकारी, सोनभद्र का पत्रांक 394 /खनिज/ख0प0नवी0/2010, दिनांक 19.08.2010.

महोदय,

खान अधिकारी, सोनभद्र के उपरोक्त संदर्भित पत्र के साथ संलग्न अभिलेखों की जांच उप प्रभागीय वनाधिकारी, चोपन की अध्यक्षता में संयुक्त जांच रिपोर्ट पत्रांक-02/चोपन/15-खनन दिनांक-20.08.2010 द्वारा संस्तुति के क्रम में ग्राम-बिल्ली मारकुण्डी, परगना-अगोरी, तहसील रावर्टसगंज, जनपद सोनभद्र के आराजी गाटा संख्या-3508 हाल गाटा संख्या 7407क रकवा- 1.87 एकड़ क्षेत्र पर पत्थर/बोल्डर खनन एवं परिवहन के लिए नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गत किया जाता है कि संलग्न शर्तों/प्रतिबन्धों का अनुपालन किया जाना अनिवार्य होगा तथा खनन से पूर्व खनन क्षेत्र का वन विभाग के प्रतिनिधि की उपस्थिति में संयुक्त सीमांकन करते हुए सीमा पीलर लगाकर सीमा निर्धारण किया जाना आवश्यक होगा। कृपया तदनुसार प्रकरण में अग्रेतर कार्यवाही करने का कष्ट करें।

संलग्नक:- यथोपरि।

भवदीय

(एस0पी0 चौरसिया)

प्रभागीय वनाधिकारी,

ओबरा वन प्रभाग, ओबरा-सोनभद्र।

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कार्यालय प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा-सोनभद्र।  
पत्रांक - 1022 / ओबरा / 15-अना0, दिनांक: ओबरा 21-08-2010.

खनन/परिवहन के अनुज्ञा हेतु अनापत्ति प्रमाण पत्र

ओबरा वन प्रभाग के अन्तर्गत ग्राम-बिल्ली मारकुण्डी, परगना-अगोरी, तहसील-रावर्टसगंज, जनपद-सोनभद्र के आराजी गाटा संख्या-3508 हाल गाटा संख्या 7407क रकवा-1.87 एकड़ क्षेत्र में निम्न शर्तों के अधीन गिट्टी/बोल्डर के खनन/परिवहन के लिए खनन पट्टा का नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गत किया जाता है।

- 1 भारतीय वन अधिनियम 1927 के विभिन्न प्राविधानों का उल्लंघन नहीं किया जायेगा।
- 2 वन संरक्षण अधिनियम 1980 के प्राविधानों का उल्लंघन नहीं किया जायेगा।
- 3 शासनादेश संख्या 304/18-11-98-29/98 दिनांक 19.01.1998 के पैरा-1 व 2 तथा सहपठित शासनादेश संख्या 1225/10-11-98-87/98 दिनांक 21.04.1998 एवं 1954/18-11-98-29/98 दिनांक 23.04.1998 का उल्लंघन नहीं किया जायेगा।
- 4 मा0 सर्वोच्च न्यायालय के आदेश दिनांक 12.12.1996 का उल्लंघन नहीं किया जायेगा।
- 5 पर्यावरण सुरक्षा सम्बन्धी सभी नियमों व प्राविधानों का पालन किया जायेगा।
- 6 वन्य जीव संरक्षण अधिनियम 1973 यथा संशोधित 1991 एवं 2002 के सभी नियमों व प्राविधानों का पालन किया जायेगा।
- 7 खनन क्षेत्र/पट्टा क्षेत्र का सीमांकन कार्य सीमा स्तम्भ को मौके पर राजस्व/वन विभाग एवं खान विभाग द्वारा संयुक्त रूप से सीमांकन करते हुये फिक्स करके किया जायेगा।
- 8 परिवहन हेतु वन क्षेत्र/वन मार्ग का प्रयोग बिल्कुल नहीं किया जायेगा।
- 9 वन अपराध होने की दशा में खनन एवं परिवहन कार्य रोक देने का अधिकार वन विभाग को होगा।
- 10 वन विभाग के कर्मचारियों/अधिकारियों द्वारा किसी भी समय जांच के लिए मांगे गये अभिलेखों को पट्टा धारक द्वारा उपलब्ध कराया जायेगा।
- 11 वन अधिनियम में किसी भी प्रकार का संशोधन कालांतर होने पर उल्लिखित शर्तों में संशोधन करने अथवा समाप्त करने का अधिकार वन विभाग को होगा।
- 12 अनुज्ञा पत्र/पट्टा की अवधि समाप्त होते समय नवीनीकरण के पहले वन विभाग का समर्थन पुनः प्राप्त करना होगा।
- 13 यह अनापत्ति प्रमाण-पत्र केवल उसी क्षेत्र के लिए मान्य होगा जिसके द्वारा आवेदन पत्र दिया गया और परिवहन अनुज्ञा पत्र उसी क्षेत्रफल व सीमा क्षेत्र के लिए निर्गत किया गया है।
- 14 पट्टा धारक को खनन के अतिरिक्त सम्मिलित भूमि को अन्य किसी प्रयोजन में लाने का अधिकार नहीं होगा और न तो उस भूमि अथवा अनुज्ञा पत्र को किसी अन्य को हस्तान्तरित करने का अधिकार होगा।
- 15 स्थानीय ढुलान हेतु एम0एम0 11 जारी किया जाना आवश्यक होगा।
- 16 वन विभाग के अधिकारियों/कर्मचारियों द्वारा किसी भी समय खनन क्षेत्र/पट्टा क्षेत्र का भौका मुआयना व फील्ड जांच किये जाने का अधिकार होगा, जिसमें पट्टा धारक द्वारा पूर्ण सहयोग किया जायेगा।

क्रमशः पृष्ठ 2 पर

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- 17 पट्टा धारक द्वारा सम्बन्धित खनन क्षेत्र/पट्टा क्षेत्र में खनन सुरक्षा, औद्योगिक सुरक्षा एवं श्रमिक कल्याण सम्बन्धित सभी नियमों/प्राविधानों का कार्यान्वयन एवं अनुपालन सुनिश्चित किया जायेगा।
- 18 उल्लिखित शर्तों एवं तद्विषयक अन्य सम्बन्धित नियमों/अधिनियमों एवं प्राविधानों का उल्लंघन होने की दशा में यह अनापत्ति प्रमाण पत्र स्वतः निरस्त माना जायेगा।
- 19 वन विभाग को समर्थन पत्र के नियमों/अधिनियमों एवं प्राविधानों के उल्लंघन की स्थिति में अनापत्ति प्रमाण पत्र को निरस्त करने/वापस लेने/संशोधन करने तथा अन्य आवश्यक शर्तें जोड़ने का पूर्ण अधिकार होगा।
- 20 जिला प्रशासन एवं खनन विभाग भी अपनी तरफ से यह सुनिश्चित करेगा कि खननकर्ता द्वारा सभी शर्तों, नियमों एवं अधिनियमों में दिये गये प्राविधानों का अनुपालन किया जायं
- 21 किसी भी मा० न्यायालय के आदेश अथवा शासनादेश से यदि आवेदित भूमि के स्वामित्व एवं प्रकृति में परिवर्तन होता है तो यह अनापत्ति प्रमाण पत्र स्वतः निरस्त माना जायेगा।
- 22 शासनादेश संख्या 1483 (3)/14-2-08-65/2004-टी०सी०-3, दिनांक 04.06.2008 के अनुसार निम्नलिखित शर्त का भी अनुपालन किया जाना अनिवार्य होगा—  
“खनन पट्टा प्राप्तकर्ता द्वारा जितने क्षेत्रफल में खनन किया जा रहा है, उतने क्षेत्रफल में अथवा न्यूनतम एक एकड़ क्षेत्र में स्थानीय प्रजाति के दौ सौ फलदार एवं छायादार वृक्षों का रोपण सिंचाई एवं फेन्सिंग के साथ अपने निजी स्रोतों से करेंगे। एक एकड़ या उससे अधिक क्षेत्रफल के खनन पट्टों की अनापत्ति के मामले में प्रति एकड़ 200 वृक्ष उपरोक्तानुसार लगाया जाना होगा। एक एकड़ से अधिक होने पर प्रति एकड़ के हिसाब से अतिरिक्त 200 वृक्ष लगाने होंगे, जो पूर्णांक में होगा”।

(एस०पी० चौरसिया)  
प्रभागीय वनाधिकारी,  
ओबरा वन प्रभाग, ओबरा-सोनभद्र।

(True Copy)

ANNEXURE-R-9  
(Colley)

Chief Justice's Court

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 11225 of 2016

**Petitioner :-** Praveen Kumar Pandey

**Respondent :-** State Of U.P. And 4 Others

**Counsel for Petitioner :-** Raghavendra Sharan Tiwari

**Counsel for Respondent :-** C.S.C.

Hon'ble Dr. Dhananjaya Yeshwant Chandrachud, Chief Justice  
Hon'ble Yashwant Varma, J.

The learned Standing Counsel has placed on the record the instructions received by him. A lease has been granted to the fifth respondent on 24 July 2015 for carrying out the mining of minor minerals in an area admeasuring 1.87 acres in Araji No. 7407Ka. The grievance is that the area in respect of which the mining lease has been executed is within hundred meters of a reserved forest. At this stage, all that has been stated is that the Divisional Forest Officer has granted his no objection on 21 August 2010.

Prima facie, at this stage, the grant of a mining lease would appear contrary to the directions which have been issued by the Supreme Court in **T N Godavarman Thirumulpad v. Union of India**, (2010) 13 SCC 740. The area where mining has been permitted is stated to be within hundred meters of a reserved forest.

Hence, while issuing notice to the fifth respondent, we are of the view that an ad-interim order of restraint would be

required.

Hence, notice shall issue to the fifth respondent, returnable on 11 May 2016.

In the meantime, the fifth respondent is restrained from carrying out any excavation or mining activities on the strength of the lease dated 24 July 2015. The Collector and District Magistrate, Sonbhadra and the Mining Officer are directed to ensure strict compliance of these directions.

**Order Date :-** 6.4.2016

RK

(Yashwant Varma, J) (Dr D Y Chandrachud, CJ)

**Chief Justice's Court**

**Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 11225 of 2016**

**Petitioner :- Praveen Kumar Pandey**

**Respondent :- State Of U.P. And 4 Others**

**Counsel for Petitioner :- Raghavendra Sharan Tiwari**

**Counsel for Respondent :- C.S.C., Birendra Singh, Sarvesh Singh, Suresh C. Dwivedi**

**Hon'ble Govind Mathur, Chief Justice**

**Hon'ble Dr. Yogendra Kumar Srivastava, J.**

Claiming himself to be a social worker the petitioner has preferred this petition to have an appropriate writ, order or direction to the respondents (except respondent no.5) to take appropriate and necessary action in the matter of alleged arbitrary renewal of mining lease in favour of respondent no.5.

As per the petitioner, the mining lease in question has been executed over a plot situate within a radius of 100 metres from a reserved forest and that is in violation of the applicable rules.

A Coordinate Bench of this Court by an order dated 06.04.2016 restrained the respondent no.5 from excavating the mineral from the mines in question that was renewed in accordance with the U.P. Miner Mineral (Concession) Rules, 1963.

A supplementary counter affidavit has been filed on behalf of respondent no.5, Sri Suresh Chandra Giri, the mining lease holder. Alongwith the affidavit a copy of the order dated 23.06.2018 passed by the Regional Forrest Officer, Obra Forest Range, Obra-Sonbhadra is placed on record.

As per the order aforesaid after holding an enquiry it was noticed that the proposed mining area which is subject matter of the instant petition for writ is situate beyond 100 metres from the forest area.

In view of the finding aforesaid the claim made by the petitioner has lost its foundation and as such nothing survives in the matter for adjudication.

Accordingly, this petition for writ is dismissed with costs of Rs.11,000/- that is to be deposited by the petitioner with the Uttar Pradesh State Legal Services Authority, Lucknow within a period of one month from today.

In the event of failure of depositing the costs in the tune aforesaid the Uttar Pradesh State Legal Services Authority, Lucknow shall be at liberty to initiate proceedings to recover the same as the arrears of land revenue.

**Order Date :- 5.12.2019**  
Shahroz

(Govind Mathur,C.J.)

(Dr. Y.K. Srivastava,J.)

(True Copy)

पत्रांक 1790/खण्डित/2020  
श्री सुरेश चन्द्र गिरि पुत्र रवो केशव गिरि  
निवासी ग्राम-बाशी जाला,  
जनपद-सोनभद्र।

दिनांक 07/9/2020

### आदेश

- जनपद-सोनभद्र की तहसील-रायदसगंज के ग्राम-विल्ली मारकुण्डी के आराजी संख्या-7407क एकबा-1.87 एकड़ क्षेत्र पर गिट्टी/बोल्डर (डोलो स्टोन) के लिए आपके पक्ष में स्वीकृत खनन पट्टा क्षेत्र के सम्बन्ध में जनहित याचिका संख्या-11225/2016 प्रवीण कुमार पाण्डेय बनाम उ०प्र० राज्य व अन्य में पारित मा० उच्च न्यायालय के आदेश दिनांक 06.04.2018 के अनुपालन में कार्यालय आदेश दिनांक 17.04.2018 द्वारा एवं जनहित याचिका संख्या-18769/2017 ऑल इण्डिया कैमूर पिपुल्स फ्रंट बनाम उ०प्र० राज्य व अन्य में पारित मा० उच्च न्यायालय के आदेश दिनांक 12.05.2017 के अनुपालन में कार्यालय आदेश दिनांक 20.05.2017 द्वारा खनन संक्रियायें प्रतिबन्धित की गयी थी।
2. जनहित याचिका संख्या-18769/2017 में पारित मा० उच्च न्यायालय के आदेश दिनांक 07.03.2019 के द्वारा पूर्व में पारित आदेश दिनांक 12.05.2017 को vacate करते हुए पट्टाधारको को खनन की अनुमति प्रदान की गयी थी, परन्तु तत्समय जनहित याचिका संख्या-11225/2016 में पारित मा० उच्च न्यायालय के आदेश दिनांक 06.04.2016 के अनुपालन में इस कार्यालय द्वारा जारी आदेश दिनांक 17.04.2016 प्रभावी होने के कारण उस पर विचार नहीं किया जा सका। जनहित याचिका संख्या-11225/2016 को मा० उच्च न्यायालय के निर्णय दिनांक 05.12.2019 द्वारा निरस्त कर दिया गया है।
3. उत्तर प्रदेश शासन के पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-2 की अधिसूचना संख्या-1136/81-2-2020-20(5)/2019 दिनांक 15 जून, 2020 के द्वारा प्रस्तावित वन भूमि में से उपयुक्त भूमि को भारतीय वन अधिनियम, 1927 की धारा-20 के प्राविधानों के अन्तर्गत संरक्षित वन घोषित किया गया है। तत्क्रम में प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा से आख्या मांगी गयी थी।
4. प्रभागीय वनाधिकारी, ओबरा के पत्र संख्या-54/ओबरा/33 बन्दो दिनांक 04.07.2020 द्वारा प्रेषित आख्या में आपके पक्ष में स्वीकृत खनन पट्टा क्षेत्र के आंशिक रकबा को सुरक्षित वन भूमि से 100 मीटर की परिधि में होने का उल्लेख किया गया। तत्क्रम में इस कार्यालय के आदेश संख्या-1446 दिनांक 28.07.2020 द्वारा राजस्व विभाग, खनन विभाग एवं वन विभाग के अधिकारियों/कर्मचारियों की एक टीम गठित कर खनन पट्टा क्षेत्र का स्थलीय जांच कर सुरक्षित वन भूमि के 100 मीटर के बाहर खनन हेतु उपयुक्त क्षेत्र के सम्बन्ध में मानचित्र तथा जी०पी०एस० रीडिंग सहित आख्या प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा एवं इस कार्यालय को उपलब्ध कराने के निर्देश दिये गये।
5. प्रभागीय वनाधिकारी, ओबरा के कार्यालय के पत्र संख्या-336/ओबरा-33 बन्दो दिनांक 05.08.2020, जिसमें आपका नाम क्रमांक-2 पर उल्लिखित है, के द्वारा आख्या दी गयी है कि आपके पक्ष में स्वीकृत खनन पट्टा क्षेत्र का कुल क्षेत्रफल 1.87 एकड़ में से 0.40 एकड़ आंशिक भूमि संरक्षित वन भूमि तथा उससे 100 मीटर की परिधि के बाहर आती है तथा खनिज परिवहन हेतु परिवहन मार्ग सुरक्षित वन भूमि में नहीं है।



6. आप द्वारा दिनांक 10.08.2020 को प्रार्थना पत्र प्रस्तुत कर यह अनुरोध किया गया है कि हमारे खनन पट्टे के सम्बन्ध में वन विभाग द्वारा आख्या दी गयी है, जिसके क्रम में वन भूमि के 100 मीटर की परिधि के बाहर आने वाले क्षेत्र 0.40 एकड़ पर खनन एवं परिवहन करने की अनुमति प्रदान की जाये।

7. अतएव खनिज विकास एवं राजस्व हित में खनन पट्टे पर खनन संक्रियायें न किये जाने हेतु अधिरोपित प्रतिबन्ध को वापस कर आपको ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-7407 रकबा-1.87 एकड़ में से 0.40 एकड़ आंशिक क्षेत्र पर खनन पट्टे के प्रभावी अवधि तक निम्न शर्तों के अधीन खनन संक्रियायें करने की अनुमति एतद्वारा प्रदान की जाती है:-

- क. स्वीकृत क्षेत्र 1.87 एकड़ में से संरक्षित वन से 100 मीटर की परिधि में आने वाली 1.47 एकड़ क्षेत्र पर खनन संक्रियायें पूर्णतया प्रतिबन्धित रहेंगी।
  - ख. खनन संक्रियायें प्रारम्भ करने के पूर्व खनन पट्टा के मानचित्र में दर्शित सीमा के अनुसार मौके पर 0.40 एकड़ क्षेत्र पर सीमा स्तम्भ स्थापित किये जायेंगे।
  - ग. सीमा स्तम्भों के अनुसार जी०पी०एस० रीडिंग लेकर सूचना प्रभागीय वनाधिकारी, ओबरा एवं खान अधिकारी के कार्यालय में प्रस्तुत की जायेगी।
  - घ. खनन पट्टा विलेख में उल्लिखित शर्तों एवं पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित शर्तों का अनुपालन किया जायेगा।
8. विषयगत आदेश मा० न्यायालयों द्वारा पारित होने वाले आदेशों/निर्णयों के अधीन है।

(एस० राजलिंगम)  
जिलाधिकारी,  
सोनभद्र।

पत्रांक व तद दिनांक:-

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म, उ०प्र०, खनिज भवन, लखनऊ।
3. पुलिस अधीक्षक, सोनभद्र।
4. प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा, सोनभद्र।
5. उपजिलाधिकारी, सदर, सोनभद्र।
6. पुलिस क्षेत्राधिकारी, ओबरा, सोनभद्र।
7. खान अधिकारी, सोनभद्र।

jk  
जिलाधिकारी,  
सोनभद्र।

(True Copy)



487

ANNEXURE-R-11

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -  
148298/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/202  
2

Dated : 11/02/2022

To ,

Shri SURESH CHANDRA GIRI  
M/s SHRI SURESH CHANDRA GIRI (DOLO STONE)  
GATA NO. 7407 KA, VILLAGE-BILLI MARKUNDI, TEHSIL-ROBERTSGANJ, DISTRICT-  
SONBHADRA,SONBHADRA,231216  
SONBHADRA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. SHRI SURESH CHANDRA GIRI (DOLO STONE)

Reference Application No. 14830632

Dated : 11/02/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHRI SURESH CHANDRA GIRI (DOLO STONE). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
  2. This consent is valid for the period from 10/02/2022 to 31/12/2026 .
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

AJAY  
KUMAR  
SHARMA  
Digitally signed by  
AJAY KUMAR  
SHARMA  
Date: 2022.02.11  
20:25:45 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.

AJAY KUMAR  
Chief Environmental Officer (circle-2)  
SHARMA  
Digitally signed by  
AJAY KUMAR SHARMA  
Date: 2022.02.11  
20:26:40 +05'30'

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Dolo Stone-4000 Cu Meter/Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust emission during manual mining, transportation and loading/unloading of dolo Stone .			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

1. This consent is valid for production of Dolo Stone-4000 Cu Meter/Year by opencast and semi mechanized mining in 1.87 Acre leased area at Arazi No. 7407Ka Village-Billi Markundi, Tehsil-Robertsganj, District-Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 1756/Parya/SEAC/2146/JDCA/2014 dated 10.11.2014 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
6. The transportation of the materials and blasting shall be limited to day hours time only.
7. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
8. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
9. All trucks, tractors used in transportation of dolo stone shall be covered by canvas sheet to prevent dust emission.
10. The dust suppression measures like water spraying will be done on the haul roads and working areas.
11. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
12. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
13. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
14. Consent fees if revised, shall be payable by industry from the date of its applicability.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

**AJAY KUMAR  
SHARMA**

Digitally signed by  
AJAY KUMAR SHARMA

Date: 2022.02.11

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)



**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
148300/UPPCB/Sonebhadra(UPPCBRO)/CTO/w  
ater/SONBHADRA/2022

Dated : 11/02/2022

To ,

Shri SURESH CHANDRA GIRI  
M/s SHRI SURESH CHANDRA GIRI (DOLO STONE)  
GATA NO. 7407 KA, VILLAGE-BILLI MARKUNDI, TEHSIL-ROBERTSGANJ, DISTRICT-  
SONBHADRA,SONBHADRA,231216  
SONBHADRA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHRI SURESH CHANDRA GIRI (DOLO STONE)

Reference Application No :14830684

Dated :11/02/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. SHRI SURESH CHANDRA GIRI (DOLO STONE) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 10/02/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**AJAY**

**KUMAR**

Digitally signed  
by AJAY KUMAR  
SHARMA

For and on behalf of U.P. Pollution Control Board  
Date: 2022.02.11  
20:30:14 +05'30'

**SHARMA**

Chief Environmental Officer (circle-2)

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.

**AJAY KUMAR**

**SHARMA**

Digitally signed by  
AJAY KUMAR SHARMA

Date: 2022.02.11  
20:30:39 +05'30'

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SHRI SURESH CHANDRA GIRI (DOLO STONE) vide

Consent Order No. 14830684/ Water

Dated : 11/02/2022

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dolo Stone-4000 Cu Meter/Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	2.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

1. This consent is valid for production of Dolo Stone-4000 Cu Meter/Year by opencast and semi mechanized mining in 1.87 Acre leased area at Arazi No. 7407Ka Village-Billi Markundi, Tehsil-Robertsganj, District-Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 1756/Parya/SEAC/2146/JDCA/2014 dated 10.11.2014 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
6. Rain water harvesting system shall be provided to recharge the ground water.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. The domestic effluent shall be treated through septic tank/soak pit or mobile toilet. Industry shall maintain ZLD.
10. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
11. Washing process of minerals shall not be permitted.
12. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
13. Consent fees if revised, shall be payable by industry from the date of its applicability.
14. Industry shall comply with the relevant provisions of Environmental Laws.
15. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

**AJAY KUMAR  
SHARMA**

For and on behalf of U.P. Pollution Control Board,

Digitally signed by  
AJAY KUMAR SHARMA  
Date: 2022.02.11  
20:31:11 +05'30'

Chief Environmental Officer (circle-2)

(True Copy)



भारत सरकार  
Govt. of India  
श्रम एवं रोजगार मंत्रालय  
Ministry of Labour & Employment  
खान सुरक्षा महाविदेशालय  
Directorate-General of Mines Safety



NO: 515762|NZ|Varanasi Region|Perm|2021|206125

Varanasi, Date: 12/01/2022

प्रेषक:

ANNEXURE-R12

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में:

श्री जय प्रकाश केशरी, खान फोरमैन

बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 7407क, क्षे०-0.40 एकड़),

**मालिक – श्री सुरेश चन्द्र गिरि**

ग्राम-बिल्ली मारकुण्डी, तहसील-रावर्ट्सगंज, जिला-सोनभद्र (उत्तर प्रदेश)।

**श्रम पहचान सं० (LIN) :- 1390878039**

विषय: धात्विक खान विनियम, 1961 के विनियम 34(6) के अन्तर्गत खान प्रबन्धक के रूप में कार्य करने का प्राधिकरण।

महोदय,

कृपया उपरोक्त विषय पर आपके ऑनलाइन आवेदन आई०डी०: 206125, दिनांक 16.12.2021 को संदर्भित करें।

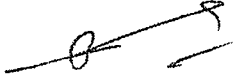
आपके आवेदन पत्र में दी गई जानकारी के आधार पर विषयवस्तु का अवलोकन करते हुये उस पर विचार किया गया है। मैं, धात्विक खान विनियम, 1961 के विनियम 34(6) के उपबंधों के अधीन मुख्य खान निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में भी पदनामित हैं) के प्रदत्त शक्तियों का प्रयोग करते हुये और खान अधिनियम, 1952 की धारा 6(1) के अधीन मुख्य खान निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में पदनामित हैं) द्वारा प्रदत्त प्राधिकरण के आधार पर श्री जय प्रकाश केशरी, खान फोरमैन सक्षमता प्रमाण-पत्र धारक को श्री सुरेश चन्द्र गिरि की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 7407क, क्षे०-0.40 एकड़) में दिनांक 11.01.2023 तक की अवधि के लिये निम्नलिखित शर्तों पर खान प्रबन्धक के रूप में कार्य करने के लिये प्राधिकृत करता हूँ:-

1. No underground working shall be made.
2. Employment of work persons in the mine shall not exceed 75 in all.
3. Work in the mines shall be done during day light hours only.
4. No deep-hole blasting shall be done in the mine, only 32 mm diameter hole shall be drilled for carrying out blasting operation in the mine.
5. No Heavy Earth Moving Machinery (Excavator/back-hoe etc.) shall be used in mine in connection with the excavation, without obtaining permission from this Directorate.
6. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
7. A Mining Mate shall exercise personal supervision of operations connected with mining.
8. A blaster duly appointed by the owner shall conduct blasting operations as required by the provisions of Regulation 160 of the Metalliferous Mines Regulations, 1961.

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9. This permission shall be deemed to have revoked, if any of the condition subject to which this permission has been granted, is violated or not complied with.
10. The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.
11. This authorization is being issued without prejudice to any other provisions of the law which may be or may become applicable at any time.
12. **Your special attention is drawn towards precautions as stipulated under Regulation 164(1), (1A) & (1B) of the Metalliferous Mines Regulation, 1961 for strict compliance.**

Your Faithfully



SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

(True Copy)

ओबरा वन प्रभाग, ओबरा, सोनभद्र				बुक सं.	
आदर्श पौधशाला - ओबरा वन परिसर, ओबरा				2	
क्र. सं. 62		पौध विक्री रसीद		दिनांक 28/08/2023	
क्रेता का नाम सुरेश चन्द्र गिरी		पता- ग्राम (मोहल्ला) बारी खला			
पौध रोपण स्थान - (1) नीजी भूमि ✓				(2) सार्वजनिक भूमि	
क्र.सं.	पौध प्रजाति	संख्या		दर	धपराशि
		पिण्डी	थैला		
1	साबोत - 200			9.00	4500.00
2	अमरक - 50		छोटा		
2	कपूर - 50		बड़ा		
3	अम - 50		✓		
4	सुणर - 100				
5	रु - 50				
कुल संख्या		500			4500.00

पौधशाला प्रभारी के हस्ताक्षर

*flw*

वन प्रमाणीय वन अधिकारी

बोपन

बोपन वन प्रभाग, ओबरा

610802

वन विभाग विन्ध्य वृत्त, उत्तर प्रदेश

पुस्तिका संख्या 4698

क्रमांक

वन प्रभाग - ओबरा (ग्रामा क्षेत्र)

श्री श्रीरामचन्द्र मिश्री, 3/0 बब. 0 केशवमारी, नि. 0 बारी - डाला, धा. 0 बोपन, सी. 0 म. 0

से रुपया 2250.00 मात्र

(रुपया दो हजार, दो सौ, पचास मात्र।)

बृहद वृक्षा रोपण के अन्तर्गत आदर्श वीक्षण लक्ष्य - ओबरा मुख्यालय से बसे गये

विभिन्न - प्रकार के 250 वीक्षण लक्ष्य 3.00 घण्टी के अन्तर्गत से 2250.00 बिड़िय मूल्य

के मद में प्राप्त किया।

दिनांक 17-07-2024

*flw*  
वन प्रमाणीय अधिकारी

बोपन

बोपन वन प्रभाग, ओबरा

पी0एस0यू0पी0 (बा0) 1 वन सुरक्षा 5-7-07 --10,000 बक (कम्प्यूटर/आफसेट)।

(True Copy)

**VAKALATNAMA**  
**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL**  
**ORIGINAL APPLICATION NO. 799 OF 2023**

IN Re :-

Ritisha Gond  
U.O.I & ORS.

Versus

Plaintiffs/Appellant/Petitioner/ Applicant

Defendants/Respondent/Accused

KNOW ALL to whom these present shall come that I/We Rajeev Kumar Sharma the  
 abovenamed R-17 do hereby appoint.

**SHARAD CHAUHAN, UTKARSH SHARMA, ADVOCATE-ON-RECORD****ENROL NO. D/4297/2014****CHAMBER NO. 203, M.C SETALVAD CHAMBERS BLOCK, SUPREME BLOCK, SUPREME COURT OF INDIA****8510052778**

(herein after called the advocates) to be my/our Advocate in the above-noted case authorize them :-

- To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.
- To sign file verify and present pleadings appeals cross-objections or petitions for executions review revision withdrawal compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said stages subjects to payment of fees for each stage.
- To fill and take back documents to admit and/or deny the documents of opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching manner relating to the said case.
- To take execution proceedings.
- The deposit draw and receive money cheques, cash and grant receipts hereof and to do all other acts and things which necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.



And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fees is paid. I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more that 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these present the contents of which have been understood by me/us on this..... 28th ..... Day of August.....202 4

Accepted subject to terms of fees.

Sharad

Utmarsh Sharma

राजीव कुमार शर्मा

Advocate

**SHARAD CHAUHAN**  
 ADVOCATE  
 SUPREME COURT OF INDIA  
 Chamber-203, M.C. Setalvad Block  
 Bhagwan Das Road  
 Supreme Court of India, New Delhi-110001  
 Mobile 8510052778

CLIENT

**VAKALATNAMA**  
**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL**  
**ORIGINAL APPLICATION NO. 799 OF 2023**

IN Re :-

Britisha Gond  
U.O.I & Ors

Versus

Plaintiffs/Appellant/Petitioner/ Applicant

Defendants/Respondent/Accused

KNOW ALL to whom these present shall come that I/We Suresh Chandra Jiri the  
 abovenamed Respondent No. 19 do hereby appoint.

**SHARAD CHAUHAN, UTKARSH SHARMA, ADVOCATE-ON-RECORD****ENROL NO. D/4297/2014****CHAMBER NO. 203, M.C SETALVAD CHAMBERS BLOCK, SUPREME BLOCK, SUPREME COURT OF INDIA****8510052778**

(herein after called the advocates) to be my/our Advocate in the above-noted case authorize them :-

- To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.
- To sign file verify and present pleadings appeals cross-objections or petitions for executions review revision withdrawal compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.
- To fill and take back documents to admit and/or deny the documents of opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- The deposit draw and receive money cheques, cash and grant receipts hereof and to do all other acts and things necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred on Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the name of our own acts, as if done by me/us to all intents and purpose.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the name of our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Court of our appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fees is paid. I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more that 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these present the contents of which have been understood by me/us on this..... 28th ..... Day of .... August.....2024

Accepted subject to terms of fees.

Sharad

Utkarsh Sharma

S.C. Jiri

Advocate

**SHARAD CHAUHAN**  
 ADVOCATE  
 SUPREME COURT OF INDIA  
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 Bhagwan Das Road  
 Supreme Court of India, New Delhi-110001  
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CLIENT

